to certain Maharashtra Trusts (CA)

MR. SPEAKER: That motion will come when I decide about the admissibility. If you have got any submission against my ruling you can come and discuss with me.

SHRI ARIF MOHAMMAD KHAN: Sir, this is a well-established convention and rule that such Notices must be given on the same day on which a matter has arisen or has become publicly known. Sir, this matter became publicly known about two months back. So, Sir...

MR. SPEAKER: Have you got anything more to say!

SHRI ARIF MOHAMMAD KHAN: What I submit is this.

(Interruptions)

SHRI ARIF MOHMD. KHAN: My final submission is this Sir, the amount collected by Chaudhuri Charan Singh for Kisan Rally, the amount collected by Atalji for Deen Dayal Trust and the amount collected by Mr. George Fernandes runs into crores and they have given this notice only to hide their own sins, their own mlstakes.

MR. SPEAKER: Disallowed. No point of order. Mr. Shejwalkar.

SHRI K.P. UNNIKRISHANAN: (Badagara): I rise on a point of order. Please refer to Rule 337. This is my point of order. Rule 337 says about this. Certain notices were given in relation to a subject, already discussed. Now, Sir, what I want to say is this

(Interruptions)

MR. SPEAKER: You always do that....

(Interruptions)

SHRIK. P. UNNIKRISHNAN: I am on a point of order. I am saying about Rule 337. You have to listen to me; I am on a point of order, Sir. You have to listen. Sir, a

number of notices were given to you by hon. Members on this question of Mr. Antu ay's collections and disbursements and so on. And what I want to know is only this. How you have used your discretion to muliate our notices Sir, you have certain powers under Rule 337, where, you Your Secrecan alter a notice. tariat can do it subject to rule 337. But you can not go beyond Rule 337 and change the notices. my point of order, because, it affects the allot. Then I would like to have a clarification from you how you changed our Notices how your Secretariet changed it without even asking us about it. The normal convertion has always been that whenever a notice is changed, it is done in consultation with the Member concerned. I am only saying that you have denied this opportunity to us.

MR. SPEAKER: May I tell you It is always done been like this. It has always been done like this in consultation with the Member.

SHRI K.P. UNNIKRISHANAN: Here it is not been done in consultation with the Members.

MR. SPEAKER: I have taken the approval of Mr. Shejwalkar, and done it. We have already done it in consultation with Mr. Shejwalkar and it has been approved by him. Yes, now Mr. Shejwalkar.

12 .30 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED IRREGULARITIES IN GRANTING INCOME TAX EXEMPTION TO CERTAIN TRUST IN MAHARASHTRA AND MAL-DISTRIBUTION OF ESSENTIAL COMMODITIES IN THAT STATE.

SHRI N.K. SHEJWALKAR (Gwalior): I call the attention of the

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[Shri N. K. Shejwalkar]

Minister of Finance to the following matter of urgent public importance and request that he may make a Statement there on:—

"Reported Irregularities in granting income-tax exemptions to certain Trusts in Maharashtra and mal-distribution of essential commodities in that State."

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Mr. Speaker, Sir, there have beer press reports alleging some irregularities in the matter of granting income-tax exemptions to certain trusts in Maharashtra. The reference appears to mainly relate to Indira Gandhi Pratibha Pratisthan and Konkan Unnati Mitra Mandal, Bombay.

The first mentioned Trust was established on 18th October, 1980. The objectives of this Trust, inter alia, are to give encouragement, recongnition, promotion, aid and assistance to talented persons in the fields of literature and in fine arts in the State of Maharashtra; to give training and financial aid to such persons to start promotional activities with a view to giving them gainful employment; to assist such persons belonging to the weaker sections and to provide medical treatment to the sick and disabled among them.

Under section 8oG of the Incometax Act, a texpayer is entitled to a deduction in respect of donations to certain fund and charitable institutions. Speaking generally, the deduction is allowed in an amount equal to 50 per cent of the donation. order to qualify for such deduction, the institution or the fund should, among other requirments, qualify for exemption from income-tax under section 11 or clauses (22), (22A), (23) or (23C) of section 10 of the Income-tax Act. With a view to having uniformity in the assessment of donors who may be so read far and

wide, Commissioners of Income-tax have been empowered to give certificates to qualifying charitable institutions to enable the donors to obtain tax exemption in respect of donations made by them. Since the objectives of the Trust were charitable and the Trust satisfied other conditions laid down in this behalf, the Commissioner of Income-tax, Bombay City issued a certificate under section 8oG in the case of the Trust. This certificate is valid up to 31st December, 1981. According to standing Instructions of the Central Board of of Direct Taxes, exemption certificates are initially issued for one year and may, after scrutiny of accounts of the first year, be renewed for a longer period not execeeding three years. These instructions have, by and large, been followed in the case of this Trust a. well.

As regards the Konkan Unnati Mitra Mandal, Bombay, the main object of the institution is to undertake programmes of rural development in the districts of Thane, Raigad and Ratnagiri of Maharashtra State. The institution drew up a programme of rural development covering 4,785 villages in these districts and applied for approval of the institution as well the programme of rural development under section 35CCA of the Income-tax Act. Section 35CCA provides for deducion of the whole of the amount paid to approved associations and institutions for carrying out rural development programmes. Approvals in this behalf are granted by State level prescribed authorities which consist of the Commissioner of Income-tax and Secretary of the State Government. The applications were duly considered by the prescribed autho-Trity for the State of Maharashtra and the institution as well as the programme of rural development drawn up by it were approved. The programme of approved development includes construction of school rooms; employment of honorary workers for adult literacy

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and supply of textbooks and uniforms to the deserving students; construction of community halls; provision of assistance in the establishment of village and cottage industries in the co-operative sector; establishment of vocational training centres; nutrition programme for providing medicines and equipment to the existing primary Health centres and construction of buildings for 100 new primary health centres; providing nutritious food to children and expectant and nursing mothers; drinking water supply scheme, involving contribution towards cost of piped water supply schemes to be implemented by Government; irrigation programme, etc. The estimated cost of the rural development projects approved by the prescribed authority would amout to Rs. 97.32 crores over a period of three years. The programme of rural development approved in this case is in accordance with the guidelines applicable in all such cases. The approval granted to the programme will be valid from 11th April, 1981 to 31st March, 1984. In this connection, it may be mentioned that section 35CCA empowers the prescribed authority to grant approval for a period not exceeding three years at a time.

The Call Attention notice also refers to maldistribution of cement, This is not founded on facts. The Maharashtra Government have a well defined system for distribution of cement. At the State level there is a high level Committee of Ministers and efficials which reviews the requirments of the Government, quasi and loca! Government bodies and the general public, and allocates the available coment between these sectors. At the district level there is a Committee under the Chairmanship of District Collector to distribute the cement between the Talukas At the Taluka level there are cement distribution committees under the Chairmanship of the local MLAs. There is a regular system of registering applications and verifying requirements of applicants. Government have given guidelines for the functioning of the cement distribution committees. All this will go to show the adequacy of the distribution system. This distribution system has been consistently followed by the State Government and as such there is no basis for saying that their has been a maldistribution of cement.

Owing to inadequate availability relative to overall needs it has not been possible to fulfil the requirements either of the public or the Government and semi Government bodies. Further, since the priority sectors substantially pre-empt supplies it has not been possible to meet the demand of the public.

I wish to add that the supplies are likely to improve this year and this problem will not arise.

SHRI HARIKESH BAHADUR (Gorakhpur): I am on a point of order.

MR. SPEAKER: No point of order.

SHRIK. P- UNNIKRISHNAN (Bagagara): You must hear the point of order. This is a very important point of order.

(Interruptions)

SHRI HARIKESH BAHADUR: The Speaker, Mr, Ananthasayanam Ayyangar gave a decision on March 19, 1958. This is from the Lok Sabha Debates 1858—page 5615-16. I would like to quote..... (Interruptions) I would like to quote from that. This is from the Lok Sabha Debates on pages 5615-16. This is my point of order under rule 376.

(Interruptions)

"Whenever a Minister makes a statement in answer to a Call Attention notice he should cover all the points that have been raised on the subject in various notices, copies of which would have reached him by then."

SHRI K. P. UNNIKRISHNAN: 'Given in various notices'.

SHRI INDRAJIT **GUPTA** (Basirhat): Several notices have been given. This is the ruling of your predecessor. You cannot brush it aside like that.

SHRI HARIKESH BA!IA-DUR: Compul.ory collection from the sugar co-operatives, industrial alcohol (Interruptions) and collections from Wine Merchants' Association... (Interruptions)

SHRI INDRAJIT GUPTA: This is a ruling of your predecessor. You cannot brush it aside. (Interruptiuns)

MR. SPEAKER: He has answered all those things that are in this notice.

(Interruptions)

MR. SPEAKER: All the points raised in this notice he has replied to:

SHRI K. P. UNNIKRISHNAN: Pleased check up before you say anything. Please check up the precedents in this House. You should study the ruling. (Interruptions)

MR. SPEAKER: I have studied the ruling. Whatever the points raised in this notice.

(Interruptions)

SHRI INDRAJIT GUPTA : That is not the rule. .

MR. SPEAKER: How can be know what are the other points?

SHRI INDRAJIT GUPTA: That is the ruling of Mr. Anantha-sayanam Ayyangar. You have overruled Mr. Ayyangar's ruling. Let it be on record that you have overruled his ruling.

MR. SPEAKER: How can he know what is in the other notices?

(Interruptions)

THE MINISTER OF COMMU-NICATIONS (SHRI C. M. STE-PHEN): Here is a later ruling. Here is a later ruling. "While replying to a Call Attention notice, a Minister cannot be compelled to information on any point which does not arise directly from calling attention notice".

This is a clear one. This was given on 7-7-1977. (Interruptions)

MR. SPEAKER: How does he come to know? How does he come to know of the others?

(Interruptions)

MR. SPEAKER: There is no relevance.

AN. HON. MEMBER: You should send all the notices to the Minister. (Interruptions)

MR. SPEAKER: He has given a comprehensive answer.

(Interruptions)

श्री घटल बिहारी वाजपेयी (नई दिल्ली): क्या आप बताएंगे कि जो नोटिस आए हैं उन में से कौन के नोटिस उनको भेजे गए 意?

MR. SPEAKER: The Minister is supposed to give an answer to what he has been given. That is all.

श्री ग्रटल बिहारी वाजपेयी: ग्राप पुराना रूलिंग बदल रहे हैं ग्रीर नया रूलिंग दे रहे हैं।

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AN HON. MEMBER: I want to mention. (Interruptions)

MR. SPEAKER: When I amon my legs you are supposed to sit down. Tell this hon. Member, he should know the rules. (Interruptions).

AN HON. MEMBER: Mr. Speaker, Sir, ... ** (Interruptions)

MR. SPEAKER: Whatever he says is not going on record.

(Interruptions)

MR. SPEAKER: This is the consolidated notice of the calling attention to which the Minister is supposed to reply and that is what he has done.

SHRI INDRAJIT GUPTA: You are over-ruling Mr. Ayyangar?

MR. SPEAKER: This is my ruling, what I have given.

(Interruptions)

SHRI HARIKESH BAHA-DUR: What about my point of order?

MR. SPEAKER: I have overruled you. Mr. Shejwalkar.

(Interruptions)

MR. SPEAKER : No point of order now. ग्राप इस मोशन पर डिबेट चाहते हैं कि नहीं ?

SHRI SATYASADHAN CHA-KRAVORTY (Calcutta South): A few moments ago, the hon. Minister, Mr. Stephen, was quoting from a book. May I know from what book he was quoting? SHRI C.M. STEPHEN: That was the ruling given by Mr. Hegde. I was quoting the ruling given by Mr. Hegde.

SHRI SATYASADHAN CHA-KRAVORTY: Is that book authentic? (Interruptions)

No, Sir, it is not authentic.

(Interruptions)

MR. SPEAKER: Mr. Snejwalkar. Please confine yourself to the subject.

SHRI N. K. SHEJWALKAR: Sir, I was rather surprised and rather disappointed when I read the statement given by the Minister. The matter was regarding the Trust; and regarding the supply of cement. Mainly these two points were raised. Regarding the Trust, the Minister has been kind enough to reply regarding two or three points. But even then so many points which arise out of this matter have been, I think, deliberately suppressed. May I must know as to how many Trusts there are initiated by Shri Antulay? (Interruptions). I need not reply to these interruptions.

MR. SPEAKER : You direct your submission to me.

SHRI N. K. SHEJWALKAR: This is a publication by the Maharashtra Government. "Antariche Boay". It was reproduced in the Maharashtra Times recently. What is said by Mr. Antulay is this. This was a speech he give on 28th March, 1981 in Pune:

(Interruptions)

I consider it a vary serious mater. I am trying to keep the level of the debate high instead of going low. I hope the hon. Members will also

^{**}Not recorded.

[Shri N.K. Shejwalkar]

cooperate. If there are other matters of serious nature, they can raise them subsequently. If they want to bring them under this discussion, they are welcome. I am not shy of it. But I am quoting and not reading.

"जो कोणी श्राता मोठा सघनमाझ्या कड़े ये तो त्याला मी सांगतो हे माझ्या टेवलावर वारा ट्रस्ट श्राहेत । रोज दाखबतो— गंभर टकेके, पश्रास टकेके एग्जेम्बजन श्राहे । तुम्ही इनकम टैक्स इनका भरता, मणझे इतका भरत नसाल । याच्या मघून तुमचा इतका णंभर टक्के श्राहे । मपाझे तुम्हाला खिणातून काही द्यावे लागत नाही ।"

SHRI R. VENKATARAMAN: I accept whatever you say as correct. You give the English version of it. We will accept it, because we would not understand what it is.

MR. SPEAKER: You just translate it.

SHRI N. K. SHEJWALKAR: Two lines more and then I will translate it.

"पन्नास टक्के पासून, पन्बह टक्के दरावे लागतात । मणझ अम्मी आता असा छेद सुरू केला आहे । जो ये तौ त्याच्या कड़े मी ही मागणी करतौ । मला खार्बा आहे, उड़्चा काही महिन्यात, विविध ट्रस्टसाठी पंसावते साठ कोटी रुपय गोडा होतिल ।

The substance is: "When any rich man comes to me I tell him that on my table there are 12 crusts. Some of them ving income-tax exemption to the extent of hurdred per cent and some upto 50 per cent. You have got nothing to do of your own. What you are going to pay as tax will go to the trust if you pay here. This is the thing which we have taken out of these 12 trusts. (Interruptions) I am sure that within a few months the amount collected will be from Rs. 55 to 60 crores." He said this in March, 1981. (Interruptions)

MR. SPEAKER: What is this? why are you interrupting? Why can't you sit and listen?

SHRI N. K. SHEJWALKAR: Let the people judge as to what has been happening in the House and who are the people objecting. (Interruptions)

MR. SPEAKER: Let the House run. If you do not want to discuss, let us disperse.

SHRI N. K. SHEJWALKAR: This is another publication, a publication printed at the Government Central Press, Bombay, published by the Director-General of Information and Public Relations, Government of Maharashtra. At page 15 of this publication it is written.

"Indira Gandhi Pratibha Pratishthan to give recognition and and to encourage talented people in the field of literature and fine arts."

MR. SPEAKER: It has come in the statement.

SHRI N. K. SHEJWALKAR: The next sentence is important. I am quoting it. If the hon. Speaker does not want me to quote, I will not.

MR. SPEAKER: It has come already; that is what I said.

SHRI N. K. SHEJWALKAR: You are not allowing me to lay it on the Table. I am requesting you.

MR. SPEAKER: I am not objecting; he is repeating. I do not want him to repeat it.

SHRI N. K. SHEJWALKAR: The words are:

"The Government of Maharashtra set up a foundation for Indira Gandhi."

The words are:

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"The Government of Maharashtra set up a foundation for Indira Gandhi Pratishta Pratishthan. The Pratishthan will have a fund of Rs. 5 crores. . . . "

I need not go into that. The emphasis is on the words. "The Government of Maharashtra set up a foundation" with your permission, I am laying * this on the Table of the House.

MR. SPEAKER: I will look into it.

SHRI N. K. SHEJWALKER: Recently, what has come out is that this is not a public trust, it is a private trust; it is not a Government trust, it is a private trust. What is the fact? Is it a private trust? Because, somebody will say "this publication is not correct; somebody will say "Mr. Antulay's statement not correct".... (Interruptions)

MR. SPEAKER: Let him clarify

SHRI N. K. SHEJWALKAR: What is the fact? Is it a public trust or a private trust or a Government trust? That is very material to judge as to what procedure has been followed under sections 80 or 35 of the Income-tax Act. If it is a private trust then, in the case of Section 80, the procedure is entirely different; they must seek permission, enquiry has to be made and so on.

Another question is, if it is a private trust, whether any enquiry has been made as to what are its activities, what it has been doing and whether such an exemption should or should not be allowed. So far as the statements of Mr. Antulay are concerned, they are most confusing and they create a serious doubt in the minds of the general public. It is not only once but several times. (Interruptions)

MR. SPEAKER: Order please; Ministers are included in that.

SHRI N. K. SHEJWALKAR: He said: "for party funds I have collected this fund". He has said that...(Interruptions)

AN. HON. MEMBER: He never said like that.

MR. SPEAKER: The Finance Minister will teply to him, not you. Whether it is right or wrong, he will reply.

SHRI N. K. SHEJWALKAR: I have got half a dozen papers from which it appears...(Interruptions)

13 hrs.

Sir, he further says: "No, no. I did not collect the money for party funds, but I had collected the money for Trusts only." He himself has denied later on. I am just pointing out as to how much reliability should be given to the scatements of Shri Antulay. Earlier he said that 'I have tabled 12 Trusts'. Later on he said 'I have tabled 6 or more.' One or seven. he does not say about that. And similarly here, he says.... (Interruptions). Sir, what is the nature of the Trusts? I want to know from him. Earlier it was said that it was in the name of Indira Pratibha Pratisthan. Recently i

^{*} The Speaker not having subsequently accorded the necessary of an sion, the publication was not treated as Laid on the Table.

[Shri N. K. Shejwalkar]

papers it appeared that the name of Indira has been dropped. Now, it is only 'Pratibha Pratisthan . Sir, how can it be done ? Even if it is a private trust it cannot be done just by one decision or one statement of the Chairman without the permission of the registering authority. Sir, if it is a society registered under the Societies Act, after all any change in the name is a very material thing and it has to be intimated to the concerned authority without which it is not possible to change the name. How it has been done? In these things and in so many other things why not they show as the property of the trusts ?

Sir, there is a cheque in the name of this Pratisthan. Now, what will happen? Will the accounts change or the accounts will remain in the same name? All these things are considered as if it is a personal matter and nobody is looking after that. Probably they have closed their eyes and are not looking into that.

Therefore, I want to know from the hon. Minister, actually what is the nature of the Trust and how and when these sanctions under Section 35 and Section 80....

(Interruptions)

MR. SPEAKER: Will the hon. gentlemen remain silent?

SHRI N. K. SHEJWALKER: Under Section 35 or Section 80 when were the applications made? How many Trusts were there? The date of application is given here, but the date of sanction has been very safely omitted. When actually the sanction was given and why it was given for three years and what is the list of those and is each case what has happened? The House would like

to know. This is actually collection by means of Trusts. Is it a voluntary collection? It is extortion of money. It has been forcibly got.

(Interruptions)

HARISH CHANDRA SHRI SINGH RAWAT (Almora): Sir, I am on a point of order under Rule

(Interruptions)

SHRI N. K. SHEJWALKER: I will quote only the ex-Minister. When she was Minister Shrimati Shalini Patil said in her statement that this is a sort of 'jizia' which the Mughals tied to collect in those Sr, what happened days. actually. The President of the Sagar Karkhana Sangh, Mr. Madhavrao Boraste, died and Mr. Antulay was after the money, after the cheque. So those brought the cheque from the Cooperative Sugar Company, Mrs. Shalini Patıl got it, so she was compelled on telephone again and again stating that 'the amount should be remitted to us because the television people were waiting for her....

SHRI HARISH CHANDRA SINGH RAWAT: Sir, I am on a point of order.

MR. SPEAKER: No point of order, please sit down.

SHRI BALASAHEB VIKHE PATIL (Kopargaon): I am on a point of order.

MR. SPEAKER: Please sit down.

SHRI BALASAHEB VIKHE PATIL: I am the Vice-President of the organisation. The facts stated by him are not true.

There was no compulsion. A resolution was passed .. .

(Interruptions).

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MR. SPEAKER: Please sit down.

(Interruptions)

MR. SPEAKER: He can come on a point of personal explanation later on.

(Interruptions)

SHRI N. K. SHEJWALKAR: Madam was so sorry that the President of the....

(Interruptions)

MR. SPEAKER: Will you please keep silent now? It is too much already. Shri Shejwalkar.

(Interruptions)

SHRI N. K. SHEJWALKAR: I, unfortunately, cannot shout. Madam has said....

(Interruptions)

MR. SPEAKER: No lunch. You have not given me any respite. I will not let you have lunch.

(Interruptions)

SHRI N. K. SHEJWALKAR: The Chief Minister was not at all bothered about the death of the President of Sagar Karkhanna. From those societies Rs. 2.5 crores were collected. They were not worried about his death. They were worried only to extract that amount. Do you know what happened? She had no cheque with her at that time at Nasik. The amount was taken from the Apex Bank President, Shri Gulab Rao Patil. He sent that amount to Bombay.... (Interruptions).

प्रथ्यक्ष महोदय: ग्राप इनको जवाब देने देंगे या नहीं? ये मुनेंगे नहीं तो जवाब क्या देंगे? इस सब बा जबाव यह देंगे। Please tell your Members to behave. Can anybody take care of it? SHRI N. K. SHEJWAKLAR: If it is not extortion or if it is not "jazia... (Interruptions).

श्राध्यक्ष महोदयः श्राप बोलने नहीं देंगे तो एक घंटा और लगेगा।

(व्यवधान)

SHRI SATYASADHAN CHAK-RABORTY: You should stop it. (Interruptions)

SHRI ATAL BIHARI VAJ-PAYEE: He is an interested party. (Interruptions)

SHRI K. P. UNNIKRISHNAN: He should not be allowed. (Interruptions)

MR. SPEAKER: Whatever is without my permission will not form part of the record.

(Interruptions).**

श्रद्धक महोदय: ग्राप लोग यहाँ पर ऐसा करेंगे तो बाहर लोग पता नहीं क्या सोचें ग्रीर क्या सोचते होंगे।

It is too much.

(व्यवधान)

ग्राध्यक्ष महोदय : प्लीज बैठिए। ग्रापं बैठ जाइए । मिनिस्टर साहब ग्रपना जबाव कैसे देंगे. ग्रगर उनको सुनाई नहीं देगा । ही-इज-कम्पीटेंट-इनफ-टू-रिज्लाई। ग्राप क्यों नहीं उनको बोलने देते हैं।

एक माननीय सदस्य : स्पीच नहीं, क्वैश्चन पूछना चाहिए।

प्रध्यक्ष महोदय: ग्राज कोई नई बात नहीं हो रही है। ग्राप ग्राराम से बैठिये शोजवालकर जी, ग्राप सीमित कर के जो प्रकृत हैं, वे पुछिए।

^{**}Not recorded.

SHRI N. K. SHEJWALKER:
After all, I am going to establish the
case. I am going to ask the hon.
Minister whether it actually amounts to
an offence or bribery under Section 161
of the Indian Penal Code read with
the Prevention of Corruption Act.
For that purpose, I have to demonstrate and let the House know that
these were never voluntary donations
and that these were extortions. If
they admit that, I will not quote
anything else. If they admit that
these are extortions, I will sit down?

MR. SPEAKER: You just put a question and he will reply.

SHRI N. K. SHEJWALKER: He said that there were certain companies which have voluntarily paid the amount. I cite only two illustrations. One company's name is: Vriddeshwar Jagdamba Co. It is a sick sugar mill. Its general body disregarded this thing and they refused to pay anything as a donation. But thereafter, the directors were forced to pay the amount.

Then, sugarcane growers were asked to pay Rs. 2'25 p. to Rs. 2,50 p. per tonne to the institution out of their own money. Is it from the rich people, as was said by the hon. Minister?

There is another document, a telegram, which was sent. The telegram, it appears, says: "Indira Gandhi Pratibha Pratishthan, Government of Maharashtra, requires your cheque positively by 21st." This is the telegram which was sent. Am I wrong in saying that there is a confusion?

THE DEPUTY MINISTER IN THE MINISTRY OF COM-MUNICATIONS (SHRI VIJAY N. PATIL): I am on a point of order, Sir. Under rule 197, "There shall be no debate...." He is debating (Interruptions) SHRI N. K. SHEJWALKER: So far as this part is concerned, my question is, how many trusts exist?

MR. SPEAKER: So many times you have repeated it.

SHRI N. K. SHEJWALKER: Now, I come to the second part and that is regarding the supply of cement. Under the Essential Commodities Act, cement is a controlled commodity. It cannot be given without the permission of the Government. It can be given on the fixed controlled price only. controlled price was Rs. 28/- per bag in Bombay. The black-market price was about Rs. 100 or near about that. What happened? They reduced the quota of the general consumers from I lakh tones to 53,000 tonnes. Therefore, what happened? The demand was increased and because of the crease of the demand, cement was not available and the black-market price went up. Cement was supplied not to the poor, not to the public.

I will show the figures which indicate that the Corporation require lot of cement. Last three years, the figure of the Bombay Municipal Corporation will show cement consumption.....(Interruptions)

MR. SPEAKER: What has happened to you? Why can't you speak? (Interruptions)

SHRI SATYASADHANCHAK-RABORTY: They are saying that we are not original men. I said that you are the only original men.

MR. SPEAKER: Please make your point so that he could answer. You are just making a lecture now. You have to concentrate now. (Interruptions).

SHRI N. K. SHEJWALKAR: The cement consumption of the Bombay Municipal Corporation in the year, 1979, was 82,679 tonnes in the year 1980 it was 76,987 tonnes and this year, 1981 (uptil now) it hardly comes to about 40,000 tonnes. So, naturally, the works of Bombay Municipal Corporation are bound to suffer. To whom the coment is given? Is the distribution made properly? I want to show. (Interruptions).

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): When the Supplementary Demands Come up, he can make a speech. He has to put only one or two questions now. But he cannot speak for 45 minutes. (Interruption). He cannot take the precious time of the House.

MR. SPEAKER: Mr. Shejwalkar, are you going to speak or not?

(Interruptions.)

Please sit down. This is not a new thing happening in this House.

SHRI N. K. SHEJWALKAR: Small societies of Bombay which were constructing houses were not iven any cement. But the cement was given to rich contractors. Is it serving the poor?

MR. SPEAKER: The point has been made, now come up with other points.

SHRIN.K. SHEJWALKAR: Now the black-market price has gone to Rs. 125/-.

Now, the point is, the agreement which was made by Mr. Antulay was for Rs. 40/- per bag of cement—Rs. 40/- only! Is it ever possible that there could be a difference of Rs. 85/-per bag? Naturally, there was corruption also in between and that is being overlooked. I will say how. The controlled price was Rs. 28 and it was sold at Rs. 40 per bag. Therefore. under section 3 of the Essential Comoffence.

There was collection of money, taking donation by the Chief Minister's office. This is a private trust..... (Interruptions)

द्राध्यक्ष महोदय : ग्राप बार बार उसी बात को क्यों दोहरा रहे हैं। जो सवाल करने हैं उन को करिए।...(व्यवधान)ग्राप सवाल करने देंगे या नहीं!

SHRI N. K. SHEJWALKAR: Under these circumstances, will the Government hold an inquiry? I demand that he should be prosecuted under section 151..... (Interruptions) It is a clear case of bribery, misusing his office. It is a case of corruption under the Prevention of Corruption Act as well as under the Essential Commodities Act.

श्रध्यक्ष महोदय : 15 मिनट में सारा काम समाप्त हो जाता ?

(त एक माननीय सदस्य एक घंटा लगा दिया।

म्राज्यक्ष महोदय : किस ने लगवाया।

SHRI R. VENKATARAMAN:
Mr. Speaker, Sir, I shall briefly
meet all the points made by the
hon. Member. At the outset, Iwould like to clarify some misunder
standing which my esteemed
friend, Mr. Shejwalkar, seems to
have. He has said that it is a private
trust. Apparently, he does not know
the law on the subject. (Interruptions) My vocabulary is not smaller
than theirs. I only restrain myself.
(Interruptions)

MR. SPEAKER: Youdon't want the Minister to answer?

SHRI R. VENKATARAMAN: Under section 2, clause 15, of the Income-tax Act, 'charitable purpose, is defined. Under sections 11 and 12, any donations made for charitable purposes is entitled to deduction, and the deduction is governed by section 80(g) in this case—and there are other deductions for other purposes.

[Shri R. Venkataraman]

Mr. Shejwalkar asked me what were the dates on which this particular trust had applied for and were This particular trust register d. were registered under the Bombay Charitable Trusts Act. Under this Act, an application has to be made. The application has got to be scrutinised. Then, after completion of the enquiry provided under this section, the Deputy or Assistant Charity Commissioner shall record his findings. Then, under section 21 of that Act, the Deputy or Assistant Charity Commissioner shall make entries in the Register as Charitable purposes'. Under sub-section 2, the entries so made shall be, subject to the provisions of this Act and subject to changes recorded on the following provisions, be final and conclusive. So long as the **ch**aritable trusts are registered under the Bombay Public Trusts Act of 1950 and they have not been s t aside, they qualify for being treated as a public charitable trust. once they are charitable trusts, they are entitled to exemption under Sec. 8oG. 8oG is one of the smallest of the exemptions because out of the total income a person gets, he can give a contribution only upto 10%. Even if he makes a contribution of 10%, 50% of that 10% alone is entitled to tax exemption. To illustrate, the point, if a person has an income of a lakh of rupees, the amount of donation he can give under 80G is only Rs. 10,000. If he gives Rs. 10,000 to any charity the income-tax exemption will only be Rs. 5000 because he is eligible to deduction upto 50% of it. So nothing wonderful has been done in this case and hundreds and hundreds of cases of these exemptions under 80G are given everyday and so long as it is registered as a public charitable institution under the Bombay Trusts Act or any other laws. For instance, there are instances in which they are

registered under Charitable Trusts
Acts of various States or under the
Societies Registration Act.
Therefore, this is nothing. Still,
if my hon. friend wants to know
the dates and all that—I think after
this answer, it is irrelevant—I can
give the dates.

The second point is.....

SHRI R.K. MHALGI (Thane): How was the name amended?

MR. SPEAKER: Mr. Mhalgi, why have you this tendency to interrupt? Please sit down. He will reply everything.

SHRI R. VENKATARAMAN: You know for 20 months here practically I never avoid a question. If I do not know, I do not know and I will tell you but I never avoid a question.

Now, in this matter, the power of a registered society or the power of a Charitable trust to change its name is in the very Act itself—that means in the Charitable Trusts Act. Sec. 22 of the Act says:

"Where any change occurs in any of the Entries recorded in the Register kept under sec. 23, the Trustee shall, within ninety days of the date of occurrence of the change or where any change is desired in such Entries in the interests of administration of a public trust, shall report such change to the Commissioner.

SHRI SOMNATH CHATTERJEE (Jadavpur): How the changes are made?

SHRI R. VENKATARAMAN: You don't say how. You ask me why. That is the question.

SHRI CHITTA BASU (Barasat):**

^{**}Not recorded.

MR. SPEAKER: You are not allowed....(Interruptions)

SHRI R. VENKATARAMAN: All the procedures have been followed in this case and therefore, you are on a weak wicket....

(Interruptions)

MR. SPEAKER: Order, please.

SHRI R. VENKATARAMAN: I am willing to give every explanation. Why it was done? Ordinarily the Prime Minister does not allow her name to be a sociated with any such trust or anything like that. Generally when people ask for such permission, she dese not give. In this case, because they said that it is all for the purpose of doing a great deal of service—she did not agree to her name being put in—she only agreed to the objects. Thereafter, when her name was being used, she said, "Please take it away." And, in deference to her wishes....

SHRI R. K. MHALGI: She was present in the inauguration itself.

SHRI R. VENKATARAMAN: I will answer...

MR. SPEAKER: Why don't you allow him to complete?

SHRI INDRAJIT GUPTA: You mean her name was being used without her permission and that she gave permission only for the objects?

SHRI R. VENKATARAMAN: What is you question? You are not allowing me to explain

MR. SPEAKER: You only teply to Mr. Sheiwalkar.

SHRI R. VENKATARAMAN: All right, Sir. I am informed on very reliable authority that the Prime Minister did not inaugurate this...

(Interruptions)

Now, Sir, I can answer Mr. Shejwalkar's question according to the ruling of the Chair and I cannot answer anybody else. (Interruptions). Sir, he has taken forty minutes to put questions. He cannot go on putting questions. When do I answer?

MR. SPEAKER: You go on.

SHRI R. VENKATARAMAN:
Sir, the hon. Member said that the
Government of Maharashtra has
issued a pamphlet in which they have
said that the Government of Maharashtra has set up a foundation
called Indira Pratibha Pratisthan'.
I would like to invite the attention
of the hon. Members that in the
budget speech of the Finance Minister
and the Budget for 1981-82 which
the Government of Maharashtra
submitted to the Legislative Assembly
on the 9th March 1981. It has been
specifically stated—this is Finance
Minister's speech:

"We have assisted the establishment of Indira Gandhi Pratibha Pratisthan. Schemes were being drawn up by the Trust or such persons engaged in these activities."

The State Government has contributed an amount of Rs. 10 lakhs during the current year and provision has been made for a further amount. Once the Legislature of the State has received this information in a budget statement, I do not think the Parliament in its propriety should consider this matter.

(Interruptions)

Then, Sir, the next point made by Mr. Shejwalkar is that this money was used for party fund. This has been denied by the Chief Minister and it must be accepted. (Interruptions) There are certain conven-

[Shri R. Venkataraman]

tions and standards which Parliament has observed and this is one of the Coventions that when a Minister, when a Chief Minister, denies it. It is not for any Member to doubt it. He can do it. (Interruptions) At least you do not care for the conventions. (Interruptions)

MR. SPEAKER: Please do not listen.

SHRI R. VENKATARAMAN; I will continue. More importantly, not a pie has been shown to thave been used for the party fund. (Interruptions) Si, I shall not hesitate to meet my hon, friends on a point of law. If the fund is used for a political purpose, even a pie, then it will lose income-tax exemption Section 13. It will not be able to get any exemption. This is being audited. The audit report is scrutinised by the Income-tax Department. If the Income-tax Department finds that the money has been used for any purpose other than for public charitable purpose, for which it has been set apart, then it will forfeit the right for the income-tax exemption.

Then, Sir Mr. Shejwalkar said that there has been coersion in the matter of getting this exemption. Now, we have not heard any single complaint from any person so far. (Interruptions).

SHRIR.K. MHALGI: Shrimati Shalini Patil has said.

MR. SPEAKER: Please sit down?
Why are you talking about? Why
don't you listen to him? Mr.
Shejwalkar you also listen do him.

SHRIR. VENKATARAMAN: This is being treat d as an occasion to sling mud and defame certain persons. Actually, there has not been a single complaint either from sugar cooperatives who contributed or any of these pepole who have contributed.

Then again, it is said they have charged Rs. 40/- for each bag. I have got the figure that about 462 persons have been given cement permits and out of that the persons who have contributed to this Pratisthan is only 12. (Interruptions)

SHRI K.P. UNNIKRISHNAN: We will put it at 150. Will you enquire?

ग्रह्मका महोदय : मैच काहे का हो उहा है समझ नहीं ग्राता ?

What is this talking match taking place? Let him reply. He is giving statistics and facts. दूसरों का नम्बर आयेगा और वे पूछ लेंगे।

(Interruptions)

SHRI R. VENKATARAMAN: I have got the figures. I will read figures. They are all in my favour. That is why I am going to use them. The total number of cement allottees is 462 and the quantity of cement allotted is 32,225 tonnes. The number of donors to the Pratisthan is 12 and the quantity allotted to them is 2,000 and odd tonnes. I can quote If you calculate the amount of money in some cases it works out to Rs. 7 and in some other cases it is 125. Therefore, there is no relation between allotment of cement and donations given. It is only an attempt on the part of some people to connect where there is no connection at all.

(Interruptions)

Then, Sir, Mr. Shejwalkar said that there has been bribery and so on. Well, I only wish to point out to him that in none of these cases is there any casual connection between allotment and the payment. You have not been able to establish it. You wrote so many articles in the newspapers. You tried to magnify some trifles but you have not been able to establish even one single instance of any casual connection..... (Interruptions).

Mr. Shejwalkar said that the blackmarket price of cement in Bombay has gone up to Rs. 125. He seems to be an expert in knowing the price of black market cement. There is undoubtedly a shortage of cement in the country. And on account of the shortage, the allotment to various States has been cut down. If as a result of that prices have gone up—I have made it clear,—we are sorry for it. But immediately to get up and say that on account of that we are guilty of corruption and all that would not be fair to the Government.

Then M1. Shejwalkar's point was that under the Essential Commodities Act an offence has been committed. I want to point this out. Neither this Pratisthan not the Government sold any of these essential commodities at higher price. All the they raised was that there had been some collection of donations. But there is nothing like a charge of the Pratisthan or Government having blackmarketed or having sold these at a higher price.

SHRI N.K. SHEJWALKAR: I said, misuse of office was involved. That is what I said.

SHRI C.M. STEPHEN: You can say anything you like. Who prevents you from saying anything?

SHRIR. VENKATARAMAN: Sir, not being able to establish even a single point now they say, let us have a roving enquiry; they say, 'appoint a Commission and find cut something in our favour'. I am sorry, we cannot do that. That is all.

SHRI K. P. UNNIKRISHNAN (Badagara): Mr. Speaker, Sir, the great architects of our great nation and the Founding-fathers of our Republic had given is a motto which said: सत्यमेन जयते

After listening to my good friend, for whom I have great affection and respect....

MR SPEAKER: Have you now [lost that respect?

SHRI K.P. UNNIKRISHNAN:
No, Sir, I have not lost my respect for him although I have lost it in the case of many others. I feel like saying however that he is a in mood to change this, or his party or Government might change it to अस्त्यमेव जयते Today after hearing him I feel sorry and I feel disturbed that his role is to say: अस्वत्यामो हत :

This was his performance today: My good friend Mr. Abdul Rahman Antulay may be an Immaculate Mary or a Grate Angel but, certain things have been laid are in this country in the recent weeks—a man who has been responsible, who holds a significant political office in the country in a key State, has been found out misusing his powerful office of Chief Ministership to auction decisions in the name of the Prime Minister and to commit a fraud on the the Constitution, an assault on the Consolidated Fund of India (Interruptions) It is a fraud on the Constitution of India. What has been laid before the country is an anatomy of a massive fraudulent and corrupt operation and the name of this gentleman Abdul Rahman Antulay has become. **

f(Interruptions) **

TNE MINISTER OF STATE IN DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT SHRI C. P. N. SINGH: Sir, that word should not go on record.

(Interruptions) **

MR. SPEAKER: This would not go on record.

(Interruptions)**

MR. SPEAKER: When I am on my legs, you are supposed to sit down.

(Interruptions) **

^{**}Expunged as ordered by the Chair.

MR. SPEAKER: Please sit down. I am on my legs, please sit down

(Interruptions) **

MR. SPEAKER: Whatever parliamentary practices are to be followed are to be followed according to the rules; and anything which goes against the rules will be expunged. I will request the Hon. Members to be restrained in their approach while speaking. And I will request Mr. Unnikrishan to please go according to the rules. Whateve he has said will be expunged. I have said it.

(Interruptions)

MR. SPEAKER: Why don't you listen to me?

PROF. N. G. RANGA: Mr. Speaker, Sir, I wish to draw your attention to the names Unnikrishnan:

MR. SPEAKER: I have told you Mr. Ranga. Why do you want me to repeat it again and again?

SHRI K. P. UNNIKRISHNAN: What I was trying to say was that there was a word called** and there is a word Antulay. Nothing more.

SHRI SPEAKER: It is not going on recrod.

SHRI C.M. STEPHEN: What ever he has said is unparliamentary. That word is unparliamentary.

MR. SPEAKER: That is all right. It is not going on record.

(Interruptions)

MR. SPEAKER: Mr. Unnikrishnan, you come to the point. Let us be positive.

SHRI K.P. UNNIIKRISHNAN: Sir, back in the old days of forgotten men of Jawaharlal Nehru and Lal Bahadur Shastri, we had adopted, certain norms. On 29th October 1964, the Government of India published a code of conduct for Central and State Ministers. I should only quote briefly this para 3:

"No Minister shall (a) personally or through a Member of his family, accept any contribution for any purpose, wiether political, chartiable or otherwise. If any purse or cheque for an recognised by a institution public authority or a political party is presented to him, he shall pass it on as soon as possible to the organisation for which it is intended."

That is on 29th October, 1964.

Now, Sir, not only that these norms have been given a go bye, but the vast business of running Government in the State has been reduced to a racket. A Chief Minister, who is considered to be a custodian of public interest, if he reduces it and indulges in a massive abuse of his authority and power overlooking the interests of the public for certain vested and** interest, as it has been encouraged and as it has been indulged in with impunity.

(Interruptions)

SHRI K.P. UNNIKRIHNAN: I will not call you,** because that is unparliamentary, so, I shall call you by some other name.

(Interruptions)**

SHRI C.P.N. SINGH : We all know what you are.

MR. SPEAKER: These words, will not go on record.

^{**}Expunged as ordered by the Chair.

MR. SPEAKER: I thought, Mr. Unnikrishnan, that you would not talk about the personalities please. It is very bad.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) : That should be expunged.

MR. SPEAKER: What he has said does not form part of the proceedings-only the other material.

(Interruptions) **

SHRI K.P. UNNIKRISHNAN: There are others the Centre and States who are lucky not to be found out; there are others of whom we know in taking commissions out of massive imports of essential commodities like sugar or edibleoils—a thousand rupees a M. Tonne about whom we shall not discuss today. (Interruptions)

SHRI C.M. STEPHEN : I rise on a point of order. We are here on a calling attention motion; we are not on a debate; we are not on a discussion. The type of questions that are to be put is very strictly defined in the rules. (Inter-rupions). Questions by way of clarification or a calling attention are to be restricted to the subject matter of the admitted notice. My submission is that the admitted notice is with respect to giving exemption for certain things under the Indian Income Tax Act. It has got to be restricted within that. You cannot carry on with everything in the world.

MR. SPEAKER: Please keep these things in view.

SHRI K.P. UNNIKRIHSHNAN: That is what I was sayjing to prove my point further. Many people

had raised many things. I shall not discuss them today. (Interrubtions) There are also meat-eaters and grass-eaters among them; those who indulge in massive loot in this case and those who pinch every pocket for small amount, (Interruptions). We are interested at the moment in the activities of the Chief Minister of Maharashtra and its consequences for the Consolidated Fund of India. Here a Chief Minister registers a Trust on November 18, 1980 now corrected to October, 18, 1980—a significant correction by the Finance Ministercalls it 'Indira Gandhi Pratibha and now again it Pratishthan' has been denied that the Prime Minister did not inaugurate it, although the entire Press, every where it was reported, if I remember aright, the radio also reported that there was a function in Maharashtra Raj Bhavan, in Bombay and the Prime Minister had inaugurated Gardhi Pratibha Pratish-Indira than.

MR. SPEAKER: You put questions.

SHRI K.P. UNNIKRISHNAN: Again the Trust is given the appearance of a public trust or a trust floated by the Government, while the Chief Minister swears before a public authority that he is the settler of the Trust under Trust Deed while Abdul Rahman Antulay literally converts himself into a lone operator and its disbursement having gained powers from the trustees through various means of the Trust documents in charge of millions to be milched from affiluent businessmen as well as poor in including sick sugar mills. On the top of it, he forces the government of Maharashtra over which he presides to part with Rs. 2 crores. We have been just now told by the hon. Finance Minister that there was a reference to it

[Shri K, P. Unnikrishan]

in the budget speech. I would like to know was there any specific appropriation or was it given from Contingency Fund? House is entitled to know that. (Interruptions) I have nothing against the Finance Minister . (Interruptions) Certainly we are entitled to know if the donors have been given, whatever it is, how the Trust is managed because we have given exemptions under the Central Act. What is the role of the Prime Minister ? Did she bless it and inaugurate it? We are entitled to know that.

MR. SPEAKER: This does not conern

SHRI K.P. UNNIKRISHNAN: Did she follow the fortunes of the Trust? I should have thought that the Government and the Prime Minister...

MR. SPEAKER : Irrelevant.

SHRI K.P. UNNIKRISHNAN: I should have thought that the Government and the Prime Minister if they are interested in unholding public morality would before the House and clear her own position and that of her party. I want to refer to the Trust Deed of Indira Gandhi Pratibha Pratishthan which clearly says that Mr. Abdul Rahman Antulay-not the Government of Maharashtra-can amalgamate this trust into any other trust or any other body. He can add trustees.... (Interruptions)

MR. SPEAKER: They are in the statute. I think they are in the Act also.

SHRI K.P. UNNIKRISHNAN: and also dispose him of. Having taken over, through various resolutions, having taken the powe. now, not having been satisfied with

large amounts collected, he ha also entered into an area of essential commodities. Our Finance Minisalways talks about supply management. He is very much concerned, I know, about the essencommodities. This management and the Chief Minister of Maharashtra has been indulging for the last several months with impunity and now he comes and says that out of 460 donors only 12 have given! Now I shall pose a counter charge, if I produce from this side, produce receipts and the names of individuals and the names of donors and give a comparative list, would be be prepared for a Parliamentary probe? Would he be prepared for setting up a commission under the Commisslons of Enquiry Act? This is about an essential commodity, indulging in whose black marketeering is cognizable offence punishable up to two years.

MR. SPEAKER: Carry ont Point has been made.

SHRI K.P. UNNIKRISHNAN: Point has been made. I hope you understand the point. What I want to know is Whother they are prepared to accept an enquiry into this. (Interruptions)

MR. SPEAKER: Go ahead, go ahead.

SHRI K. P. UNNIKRISHNAN: It has almost become an auction and there is another trust, involves itse!f in the activities of selling industrial alcohol. You know what happened in Kerala and Tamil Nadu.

MR. SPEAKER: Please not bring them into this. You cannot bring them. (Interruptions).

AN HON. MEMBER: You are wasting the time of . . . (Interruptions.)

SHRI K.P. UNNIKRISHNAN: It is up to him to stop me please-Please learn something. It is up to

him to stop me. I have not even taken.... (Interruptions) There has been a spirit scandal in Kerala and Tamil Nadu.

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MR. SPEAKER: Do not refer to Kerala.

SHRI K.P. UNNIKRISHNAN: ... and suddenly they went and they decided, Mr. Stephen himself rushed to Kerala, appointed not one committee, but two commissions! Some of us said (Interruptions) What I want to inform the House is money has been...(Interruptions)

MR. SPEAKER: Put the question, do not inform the House.

SHRIK. P. UNNIRRISHNAN: To put some ... (Interruptions) Sir, Mr. Abdur Rahman, favoured ... Industrial alcohol from the Industrial Users' quota, Rs. 2 a litre for restoration was collected, and that money has been donated by Grown Distilleries, Mc Dowels and Varshit, with which Mr. Stephen is familiar. Now, will there be an enquiry about the movement of spirit and alcohol from Maharashtra to Kerala? Let there be an enquiry to find out just as in the case of Kerala and Tamil Nadu. In Kerala they have already appointed two Commissions. (Interruptions)

MR. SPEAKER: Finish it up please.

SHRI K. P. UNNIKRISHNAN Now, 120 million litres of alcohol are being sold, and (Interruptions.)

MR. SPEAKER: Essential commodity.

SHRIK. P. UNNIKRISHNAN: A major question arises. Earlier in my speech I said and I beg him for forgiveness, Mr. Venkata raman said, what he said was like "Ashwathama Hataanha." No where he says......in the second para of the statement that under Section

80 (G) of the Income-tax Act a tax payer is entitled to a deduction in respect of donations to certain funds and charitable institutions. Now, I take up Section 80(G). What I want to know from the Finance Minister is, under Section 80(G) (2) (a) there are (iv) and (v.)

(iv) says:

"any other fund or any institution to which this section applies;".

(v) says:

"the Government or any local authority to be utilised for any charitable purpose."

Mr. Venkataraman, is it section 80 G(2)(a)(iv) or section 80G(2)(a)(v) which is attracted? I would like to have this clarification from the Finance Minister.

14 hrs.

MR. SPEAKER: Please conclude.

SHRIK.P. UNNIKRISHNAN: Let me complete my submissions. You have given 25 to 30 minutes to Mr. Shejwalker.

MR. SPEAKER: The first speaker always gets more time.

SHRI K.P. UNNIKRISHNAN: Please don't give an impression that you are posing a chastity belt and shutting out people on this vital question. It is a question of public morality.

MR. SPEAKER: Is this shut-

SHRIK. P. UNNIKRISHNAN: The very important question is whither it is is a Government trust or a private trust operated by Shri A.R. Antulay. 347

MR. SPEAKER: He has already replied to that.

SHRIK.P. UNNIKRISHNAN: Then, I come to the trust called Konkan Unnati Mitra Mandal, which has even started a private airstrip. Mr. Dandavate will be able to tell us about the private air-strip that has been opened. It has two objectives. The objectives approved by the Income-tax Commissioner include—(a) to provide temporary accommodation for visitors from Konkan in Bombay-in the city of Bombay, not in rural area. That is promoting rural development! (b) to provide such other facilities as are necessary in the city of Bombay. Mr. Finance Minister, did this Income-tax Commissioner or did the CBDT inform the trustees or the trust that these were not exactly projects of rural development, for which they have been given a concession for Rs. 97 crores-programmes approved for Rs. 97 crores? Would he cite the names of three other trusts or even one other trust which during financial year has been given anything more than Rs. 20 crores Has there been a single other trust, I would like to ask, which has been given anything, whose programmes have come anywhere around Rs. 20 crores or more, for the last three years and approval given by CBDT? He said it has been approved by the Income-tax Commissioner under 35CCA on the basis of the letter of 11th April, 1981. The question is, these monies from the donors would have come into the tax coffers, into the Gensolidated Fund of India. By allowing them to float such bogus trusts, there is an out-go from the Consolidated Fund of India. The same is the case with sick mills and rehabilitation loans...

MR. SPEAKER: It is just, repetition, Sir.

SHRI K.P. UNNIKRISHNAN: They say, they are interested in kisans. They even had their kisan

Is this the way rally . treat the kisans that cannot afford. (Interruptions) Sir, I would conclude by saving, what you do with Mr. Antulav is your business. But let there be a peace. This may be a small question which is not very important for them. But if the Gangotri is polluted, Ganges cannot be pure. What has happened in this country is that the Gangotri has been polluted and so the Ganges is not pure.

SHRI R. VENKATARAMAN: Mr. Speaker, Sir, mv friend, Mr. Unnikrishnan, is always eloquent and the poorer the case the greater the eloquence.

He said that there was a misuse of authority. In my answer to Mr. Shejwalkar I have already said that the authority was not used at all. No instance of abuse or misuse of authority has been brought by anybody in the public.

The second point which he has made is about the code of conduct revered Panditji laid down. In fact, the Code Conduct says that no Minister of the State or the Centre should receive any money and if it is received on behalf of any institution, it should be passed on immediately to the institution. In this case there is mention that the Chief Minister has received money. All the moneys are received only by the various institutions. (Interruptions)

SHRI SATYASADHAN CHAK-RABORTY: It is neither eloquence nor reason.

SHRI R. VENKATARAMAN: No, it is not. When it hurts, how can it be eloquence or reason? It is the same thing with me when you speak.

The next point which Mr. Unnikrishnan has asked is whether he is the Chief Minister or a settler. Yes, Sir, this is the way in which trusts are usually created. There is a founder or a settler. In this case, Mr. Antulay is a settler or a founder. As far as law or practice is concerned, there is nothing wrong if a man is a settler or a founder.

I would like to mention that in this case the trustees whem he has nominated, consist of two sitting judges of the High Court, one retired, Judge of the High Court and the Chief Secretary. (Interruptions)

SHRI ATAL BIHARI VAJPAYEE: Who are they? (Interru-ptions)

SHRI R. VENKATARAMAN: They are Mr. Justice Agarwal and Mr. Justice Madodkar. I thought that the opposition had a great respect for judiciary. When it comes to trusts being occupied by judges of the High Court, then they laugh. I do not understand what is the meaning of that.

SHRI SOMNATH CHATTER-JEE: Are they Additional judges? (*Interruptions*)

SHRI R. VENKATARAMAN: Mr. Antulay is supposed to have much extra-ordinary powers that he can amalgamate any trust. Of course, Mr. Unnikrishnan should have read some trust deeds. Every trust deed written any where centains all these routine clauses. (Interruptions)

MR. SPEAKER: The hon. Minister is replying. Have mercy on him.

SHRI R. VENKATARAMAN:

He said something about alcohol. In my definition alcohol is not essential but it may be very essential for him. (Interruptions)

SHRI K.P. UNNIKRISHNAN : Is that the answer? (Interruptions)

SHRI R. VENKATARAMAN: Can I not cut some joke? What is it? Mr. Unnikrishnan really raised a very pertinent point. He asked the question about grant of exemption under 35 CCA. The provides for exemption being granted for three years at a stretch. The decision is actually taken at the level of the empowered committee. The empowered committee consists of the Commissioner of Income-tax and a Secretary nominated by the particular State in which empowered committee is. That Committee has come to the conclusion that it should have exemption for three years. We do not interfere in these matters. It is only when the empowered committee refuses to give exemption under Section 35 CCA, then they come to us in appeal. Then the Government considers that.

SHRI SOMNATH CHAT-TERJEE: What is the procedure?

MR. SPEAKER: Not allowed.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHAN-KAR): Mr. Chatterjee is asking that!

SHRI SOMNATH CHATTERJEE: The House and the people should know that.

SHRI R. VENKATARMAN: The procedure is like this. The trust makes an application. Then the trust details all the schemes which it wants to carry out in pursuance of Section 35 CCA i.e. for rural development. Then the empowered committee examines the question whether these are really rural development schemes and are eligible for hundred per cent exemption. If the empowered committee comes to the conclusion that they are rural development schemes then it recommends for exemption

[Shri R. Venkataraman]

If it comes to the conclusion that they are not, then it does not recommend. This is the procedure. I do not think there is any great point. All the time people have been saving let us have commission. mission on what? There must be some prima facie case and here no case has been made out.

ZAINUL SHRI BASHER (Ghazipur): Mr. Speaker, Sir, when our friends in the opposition had got a chance to govern this country, they wee sorrounded by maa. they are not in a position to see the satya. For this they will have to do prayaschit and do tapsya so that they can see the truth. (Interruption)

14.11 hrs.

MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER: You are not permitted to speak in the Calling Attention. It will not be recorded.

SHRI ZAINUL BASHER: Their speeches are politically motivated and amount to character assassination. During their two-and-ahalf year rule they were engaged in character assassination of Shrimati Indira Gandhi. Even now they are engaged in character assassination. The target is Shrimati Indira Gandhi. But they picked up another stick to beat her with. This is their real motive.

Of course, Mr. Antulay made a mistake when he accepted the post of Chief Minister. He did not remember the fate of Mr. Abdul Gafoor in Bihar. What happened to Abdul Gafoor? agitations were directed against him. Why? Mr. Javaprakash Narayan gave a certificte that he was an honest man. But in the heart of their hearts the opposition did not like that Bihar State should have a Muslim Chief Minister.

Mr. Deputy-Speaker, Sir, this is the case with Mr. Antulay. tunately or unfortunately Antulay happens to be a Muslim and the Opposition does not like him to continue as Chief Minister. (Interruptions). This is a deep-rooted conspiracy for the ouster of Mr. Antulay from the post of Chief Minister.

(Interruptions)

DEPUTY-SPEAKER: Please sit down. Order, order.

SHRI ZAINUL BASHER: This is not a new thing. We have seen it in Bihar in 1975 and 1976 and now we are seeing it in Maharashtra in 1981.

So far as the Trust is concerned, the Finance Minister has already clarified the position. There is no ambiguity in it, the Trust was created for a noble cause, for the service of the human beings, for the service of artisans and for the development of rural areas. There are eminent persons as Trustees in the Trusts. As has already been mentioned, there are two sitting High Court Judges, one ex-Judge of the High Court, who is a Member of this august House and was a Member of Rajva Sabha. They are the Members of this Trust. This sort of persons cannot misuse that money. When there are Judges, eminent persons, as trustees, how is it expected that they will misuse the money or Mr. Antulay will use the money for his own personal end? This cannot be expected.

In the same way they are talking about cement distribution and the cooprative donations. Every Chief Minister in Maharashtr -Mr. Chavan is not here, h will agree with me-has collected donations. Sachivalava or Mantral va, only 262 people have got cement allotment and out of them only 12 persons have contributed. Then what is this hue and cry for ?

400 AN. HON. MEMBER: people.

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SHRI ZAINUL BASHER: May be 400 or 500, but only 12 persons have contributed. There has been a tradition in Maharashtra cooperative societies. The members of the societies usually contribute funds to the Trusts or to the causes. They have done so now. Mr. Pawar has collected the money in the same way. Other Chief Ministers of Maharashtra have also collected the money in the same way.

What about the money collected during the Janata rule? I would like to know from the Finance Minister whether he has gone into it. What about the Kisan Trust? It appeared in the newspapers—I read in those days—that Rs. 75 lakhs was collected.

SHRI GEORGE FERNANDES: (Muzaffarpur): Rs. 77 lakhs.

ZAINUL BASHER: Yes, Rs. 77 lakhs, I stand corrected.

Rs. 77 lakhs were collected, but I find that ony Rs. 50 lakhs were deposited and that too in the name of one person.

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SHRI RASHID MASOOD (Saharanpur): Sir,....

(Interruptions)

MR. DEPUTY-SPEKER: Your name is here. You can reply to him later.

SHRI ZAINUL BASHER: Rs. 50 lakhs were not deposited in the name of any Trust or any society. That money was deposited under the name of one person—I do not want to state the name, everybody knows.

(Interruptions)

He is Mr. Charan Singh. What Rs. happened to lakhs which has not been accounted so far ? I have got information from where Rs. 25 lakhs have come which have not been accounted for. The details of the money are--

Hissar Jindal, Hissar and Wine Contractors

> (i) Rao Lawasia Oil Mills, Hissar. (ii) Nav Bharat Udyog, Hissar.

(iii) Haryana Oil and General Mill Hisar.

Rs. 1,50,000/-

. Rs. 2,000/-

Rs. 1500/-

Rs. 2,000/-

Amount of Rs. 1700/- each was collected from these three Mills (as mentioned in (i) to (iii) under the threat that if they did not pay the amount then cases will be fabricated against them.

Ambala (1) Gaba Iron Stores, Yamunagar

> Kumar, I-2 Railway (2) Sh. Raj station, Yamuna Nagar through Gyani.

Joginder Singh, ITO Ambala

(3) Sh. Rattan Singh Dedi, I-2, Opposite P.S.

Jagadhri .

(4) From different dealers . R۹. 8000/-Rs. 25000/-Rs. 20000/-700/-

R٩. Rs. 8000/-

Sh. Jang Sher Singh Malik BDO/Barara, Distt. Ambala

From Wine contractor of Yamuna Nagar Rs. 5000/-

Saral Kumar, Railway out Agency, Jagadhri. Rs. 80,000/- transfer cancelled. getting

transfer cancelled.

his

For getting his

for

4786 LS-12.

MR. DEPUTY-SPEAKER: He

is coming to the question proper.

He is preparing the background.

Nobody sits. Now it is more than one hour.

SHRI ZAINUL BASHER (Kurukshetra):

Sh. Bawa Singh Country wine vendor of Kaithal.	Rs. 6,000/-
Sh. Sharam Singh, Inspector, Food & Civil Supplies Kaithal.	Rs. 1,000/-
(1) Sh. Prem Chand Sherawala of Kaithal	(Rs. 500/-)
(2) Shri Suresh Mumarsherawala	(Rs. 100/-)

All these names are there. I do not want to read them further. Rs. 250,0000 have been collected. This money is unaccounted. Friends sitting on the opposition may please find out where has Rs. 25 lakhs gone? I would like to ask a question whether the Government has enquired into the matter of the Kisan Trust? Have they issued any notice of inome tax to a person in whose name Rs. 50 lakhs have been deposited? Has any income tax been collected out of that money? Has any wealth tax been collected out of that money ? What enquiries have been made? Finance Minister may kindly give the details.

Deen Dayal Upadhiya Institute has been organised. These are political persons who have founded the trust. Money has been col-lected for the rural development. How was this fund collected? We know all this. As I come from U.P. I knew how one person who belonged to that group or the Minister of Civil Supplies collected the money? Money for Deen Dayal Upadhya Trust was collected in Delhi. Lot of corrupt practices were indulged in. Funds were raised. Money was collected. Of course, that money was not deposited in the name of any one person.

(Interruptions)

MR. DEPUTY SPEAKER: Order, please order.

SHRI ZAINUL BASHER: I would like to know from the hong

Ministr -what about Deen Dayal Upadhya Institute? Has income tax exemption been granted to that trust. Have the sources of money been enquired by the income tax authorities ? Will the Minister kindly give the details of all that.

It had always been the practice. Shri C. B. Gupta in our State collected several lakhs of rupees on his birth day. He collected money, But I do not know whether income tax Department or the Finance Department has gone into the matter and what happened to that ?

From traders and other persons, the leaders have always collected money. What is Mr. Vajpayee doing all these days? Whenever he is out of Delhi-I know, he is a fortunate man-he always receives thelis. He is an expert in receiving thelis. Whenever I do not find him sitting in the House, I know that he must be receiving thelis somewere. Where from this moey comes ? From the traders themselves. would like to give some details about

SHRI R. K. MHALGI: Is it relevant ?

MR. DEPUTY-SPEKER: He is giving a background and putting a question.

SHRI ZAINUL BASHER: On 14th April, 1981, ot Ferozeshah Kotla Grounds, Mr. Vajpayee was presented the list of Rs. I lakh. As to from where that money came, I have got some details. The following are the names of speople who contributed:

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Shri Laxmi Narain Poddar, Ex-President, Grain Merchants' Association, Naya Bazar, Delhi.

Capt. Vasudeva, Wholesale Grain Merchants, Naya Bazar Delhi.

Shri Ram Bhagat, Wholesale Grain merchants, Naya Bazar, Delhi.

Shri Teekam Chand, Wholesale Grain Merchants.

Shri Mangal Chand Gupta, Tale Wale.

Shri Jai Narain Khandelwal, Saraf Merchants, Chandni Chowk, Delhi.

Shri Panna Lal, Kiryana Merchants, Naya Bans.

Shri Bhupinder Nath, Dry Fruits Merchants, Gadodie Market.

Shri Madan Laf Anazwala, Nava Bazat Delhi.

He has not spared any body, any association or trade. It is also known that Shri M. L. Kumar, Land racketeer, has individually paid Rs. 5 lakhs.

From where has this money come? Will the Finance Minister inquire into this matter, the sources of money? I am giving the details. Will the institute an inquiry? (Interruptions). If they are throwing stones at other houses, they should know that they are also living in glass houses.

What about the Vaidyalingm Committee Report? What happened

during the Janata regime? We have not appointed any commission of inquiry as they did.

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AN. HON. MEMBER: Why don't you ?

SHRI ZAINUL BASHER: Because we are over-gentlemen. I am not happy with them. They should have. The Vaidyalingam Committee report has not been discussed in this House. Our Government has not appointed that Committee. The Janata Government itself appointed that Committee. What was the finding of the Committee we all know. Corruption charges against two exprime Ministers were proved. Why action is not being taken?

DR. SUBRAMANIAM SWAMY (Bombay North East). I want to have a discussion. I have asked so many times for a discussion. But the Minister has refused to hold a discussion. You are wrong. Why you allow this kind of a thing?

SHRI ZAINUL BASHER:1 demand to discussion.

SHRI BHAGWAT IIIA AZAD: Sir, kindly consider the request of the hon. Member to have a discussion.

DR. SUBRAMANIAM SWA-MY: I have asked the Minister so many times. He only grins. He does not do anything else.

SHRI ZA!NUL BASHER: I am demanding a discussion on the Vaidyalingam Committee Report. That report should be laid on the Table of the House. We should discuss it Mr. Subramaniam Swamy will have every chance to participate in the discussion.

DR. SUBRAMANIAM SWAMY: Don't bring in extraneous matters. That is all.

SHRI ZAINUL BASHER: It is an extraneous matter.

DR. SUBRAMANIAM SWAMY: You hold a discussion in Parliament. Your Government is afraid of holding a discussion.

SHRI ZAINUL BASHER: I want to know what action has been taken on the Vidyalingam Committee report. I would like to know whether that report is going to be discussed in this House or not. I would like to know specifically from the Minister if the follow-up action on that report is going to be initiated.

What about the affair of the Chief Minister of Madhya Pradesh? Everybody knows. It is published in the newspaper that he collected huge amounts and deposited in a bank in the foreign countries.

(Interruptions)

MR. DEPUTY-SPEAKER: Come to the question.

SHRI ATAL BIHARI VAJPAYEE. He should not mention the name when he is not a Member of the House.

MR. DEPUTY-SPEAKER: I will go through the records. If anybody's name has been mentioned who is not a Member of this House, I will go through the record.

SHRI ZAINUAL BASHER: I not mentioning the name. The Chief Minister of Madhya Pradesh had deposited Rs. 40 crores in Nepal. I wonder why the so-called Members sitting who are perturbed over the colllection of money, have not initated any when they were in power. action I am really surprised but I would like to know the from Minister whether he is going to probe the affair of the Chief Minister of Bihar who has deposited Rs. 40 crores or Rs. 40 lakbs, a huge amount, in a Foreign bank in Nepal. What action is going to be taken.

SHRI ATAL BIHARI VAJPAYEED Let him not bring the name of Nepal in this debate.

(Interruptions)

SHRI ZAINUL BASHER: This affair I would ike to know from the Finance Minister whether he is going to institute any enquiry regarding these matters. These are my questions, Don't mistake me. I am not making a speech.

MR. DEPUTY SPEAKER: You are only putting questions.

SHRI ZAINUL BASHER: What aboaut the Maharashtra ex-Chief Minister?

MR. DEPUTY-SPEAK ER: Don't mention the name of any person who is not a Member of the House.

SHRI ZAINUL BASHER: They have taken the names. Why should not I

MR. DEPUTY-SPEAKER: Don't mention the name.

SHRI ZAINUAL BASHER: Why not mention the name.

MR. DEPUTY SPEAKER: There is a rule. If he is not a Member of the House, you should not mention his name.

SHRI ZAINUL BASHER: We are hearing reports about ex-May of Delhi who has funded a large number of Trusts and the activities of Trusts have appeared in the newspapers. They indulged in certain malpractices. I would like to know whether the Minister is going to enquire into those affairs and I have been told that specific charges have been submitted to the Government regarding these things.

What is going on in West Bengal and Kerala? What is the biscuit scandal in West Bengal? Tell me all these things. Crores and crores of money is being collected in West Bengal for issuing permits, in granting of the licences, in Food for Work Programme. They are indulging in lot of malpractices. (Interruptions)

SHRI SATYA SADHAN CHAK RABORTY: I am speaking in support of the Hon. Member. Yes, you are correct. This is done by Shri Ghani Khan Chaudhuri. I support it. Ghani Khan Chaudhuri has done this.

SHRIZAINUL BASHER: There is a Communist Minister whose son is going to be an industrialist. He is going to establish—I do not know—a biscuit factory in Durgapur. What has happened to that? They are forgetting all these things. Crores and crores of rupees are being collected. I charge the West Bengal Government (Interruptions)

MR. DEPUTY-SPEAKER: Order please. Mr. Zainul Basher, please complete your questions.

(Interruptions) **

MR. DEPUTY-SPEAKER: Please do not record these.

(Interruptions) **

MR. DEPUTY-SPEAKER: Order please. Mr. Zainul Basher, please complete your questions.

SHRI ZAINUL BASHER: They cannot face the realities........
(Interruptions)**

MR. DEPUTY-SPEAKER: Order please. Nothing is being recorded. (Interruptions)**

SHRI ZAINUL BASHER: Crores of rupees are being collected by the Chief Minister of Tamil Nadu, your State, Sir; you know about it better than I do; Mr. Dhandapani knows it well. What about crores of rupees collected in Tamil Nadu?

SHRI KRISHNA CHANDRA HALDER (Durgapur): On a point of order.

MR. DEPUTY-SPEAKER: Under what rule?

SHRI KRISHNA CHANDRA HALDER: Rule 376. What he has mentioned is irrelevant to this Calling Attention. That should be expunged. The matter which he has mentioned and which is not connected with the Calling Attention should be expunged.

MR. DEPUTY-SPEAKER: I will take care of that. I know the rules. I am conducting the proceedings of the House according to the rules. Thank you for reminding me. The rules should be followed.

MR. DEPUTY-SPEAKER: Yes, rules should be followed. We are conducting the House under the Rules. The rules will be followed. Whatever you have said, the rules will be followed.

SHRI ZAINUL BASHER: Sir, what about Tamil Nadu? You know better; and Mr Dhandapani knows better. Crores of rupees are being collected by the Chief Minister of Tamil Nadu and we all know about the spirit scandal. The Kerala Government is also indulging. Why are they opposing a Central inquiry into these matters?..... (Interruptions). If they are not guilty and if they have got a clean conscience why do they not accept a central inquiry?.....

(Interruptions)

MR. DEPUTY-SPEAKER: We are not discussing all the State Governments here....

(Interruptions)

MR. DEPUTY-SPEAKER: Please put your question and complete......

(Interruptions)

MR. DEPUTY-SPEAKER: Order please. Order please.

SHRI ZAINUL BASHER: I have a large number of cases here and I do not want to take the names. They are unnecessarily getting angry. It is my public duty. I have been elected to this August House as they are. And it is my public duty to ask them and expose the names of those persons who have indulged in corrupt practices whether in the past or at present. (Interruptions)

MR. DEPUTY-SPEAKER: He is putting the question to the Minister. If he does not want to reply to anyting raised, he need not reply......

(Interruptions)

SHRI HARIKESH BAHADUR: I am on a point of order under Rule 353.

(Interruptions)

MR. DEPUTY-SPEAKER: That is all right. You please sit down. The hon, Member may compete his question.

SHRI ZAINUL BASHER: Why is Mr. Harikesh Bahadur getting perturbed?

MR. DEPUTY-SPEAKER: If you are criticised, the next person can reply......(Interruptions). I am not allowing. Mr. Basher, please complete.....(Interruptions). He is going to Complete.....(Interruptions) Please sit down.

SHRI ZAINUL BASHER: Mr. Harikeshji, why are you so much perturbed? I have not taken the name of Mr. Bahuguna although he had collected a large sum of money.....(Interruptions).

MR. DEPUTY-SPEAKER: You put your question and complete it. You have taken more time.

SHRI ZAINUL BASHER: It is time, Sir. that this thing is brought here......(Interruptions).

SHRI SOMNATH CHATTER-JEE: Is there anything relevant in his speech, Sir?.....(Interruptions)

MR DEPUTY-SPEAKER: Please complete......(Interruptions). Order please. He is completing. Please sit down. Don't spoil it further......

SHRI ZAINUL BASHER: For the last one and a half years.....

SHRISATYA SADHAN CHA-KRABORTY: On a point of order, Sir.

MR DEPUTY-SPEAKER: H) is completing his quistion.

SHRI ZAINUL BASHER: We have been listeding, Sir, patiently when they spoke, but they do not have the patience when we speak..... (Interruptions)

MR, DEPUTY-SPEAKER: It is for the Minister to reply—relevant or irrelevant. You are not to reply. He will reply.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon. Members, please, how much time are we taking? He takes 20 minutes. Another member takes 25 minutes and yet another member takes 35 minuntes...... (Interruptions). If we conduct the House according to the Rules, nothing will happen.... that is the difficulty...... (Interruptions) It is his right. He has come in the ballot. Mr. Basher, you complete your question. All of you please sit down. He is going to complete his questions. This is a calling attention.

rose.

SHRI HARIKESH BAHADUR:

MR. DEPUTY-SPEAKER: Your name is not here. I am not permitting you. Don't record.

(Interruptions) **

I am not permitting you. Don't waste the time of the House,

SHRI ZAINUL BASHER: For the past 1½ years they were looking for a scandal. They were not finding any scandal with the Government. (Interruptions) Now they are coming with Antulay's affairs.

MR. DEPUTY-SPEAKER: Please sit down.

(Interruptions) **

Dont record. Only his speech will go on record. Please complete your question.

SHRI ZAINUL BASHER: My question is ...

MR. DEPUTY-SPEARER: Order, order. Please put your questions.

SHRI ZAINUL BASHER: I am coming to the questions. Sir, my question is: whether Government is going to enquire the sources of money...

MR DEPUTY-SPEAKER: Order please. I know the rules. I shall conduct the House according to rules. I am the custodian of the Rules. I shall conduct according to rules. Mr. Basher you continue.

SHRI ZAINUL BASHER: I want to know whether Government is going to enquire... (Interruptions) I hope the Finance Minister is hearing me. I want to know whether Government is going to enquire the sources of money which has come to all the trusts founded and managed by the leaders

of all the political parties including the kisan trusts, Deen Dayal Upadhyay Trust; my other questions are:

Whether Government is ging to take note of Vaidyalingam Committee Report? What action is taken in this regard? Whether Government is going to enquire about the sources of money collected by Mr. Saklecha, ex-Chief Minister of Madhya Pradesh which he deposited in a bank in a foreign country. (Interruptions)

AN HON. MEMBER: Why do you allow?

MR. DEPUTY-SPEAKER: If it is not relevant the Minister will not reply. Everybody speaks relevancy.

Now put your question. You are now hungry.

SHRI ZAINUL BASHER: I want to know whether Government is going to examine collection of Charan Singh Kisan Rally (Interruptions)

MR. DEPUTY-SPEARKER: If this is relevent, he will reply.

SHRI ZAINUL BASHER: Whether action has been taken in the matter or whether proceedings under the Income-Tax Act have been initiated or not; whether Government is going to examine the money received by the Deen Dayal Updhyay Institute and used for the political purpose?

MR. DEPUTY-SPEAKER: Now the Minister will reply.

SHRI R. VENKATARAMAN: Mr. Deputy-Speaker, Sir, I think the hon. Member, Shri Basher is qualified to become a Minister. He gave more information than putting any questions. It is the right or privilege of a Member to put questions and the Minister's duty to answer it. He gave a lot information. It is not fair for me to deal with all the matters which he has

^{**}Not recorded.

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raised as this is a matter concerning one partiuclar subject on which the calling attention notice has been given. If he wants, it is the right of any hon. Member to put any question in a proper way. He must follow the procedure. And we will collect the information and give it. So far as this is concerned, as I have said repeatedly. there has been no mis-conduct or anything wrong in this procedure. That is what I have repeated.

MR. DEPUTY-SPEAKER: Mr. Chatterjee, as Chairman you know the procedure. If it is unparliamentary it will not go on record. Order Order please. Nothing without my permission will go on record. Shri Rashid Masood.

> श्री रशीव मसूद : (सहारनपुर) : गुलिस्तां के माली की हालत ता देखो गुलिस्तां को फूंके हैं ये पार्टी पर।

डिप्टी स्पीकर साहब, मैं जब सून रहा था तो मुझे ग्रफसोस हो रहा था कि स्राज के दौर में ग्राम समाज का एक साधारण मेम्बर भी इस बात को जानता है कि जो एजेन्डा हो उसके मताबिक बोलन। चाहिए लेकिन एजेन्ड। के मताबिक जो बोलना नहीं जानते उनको भी मिनिस्टी के लिए क्वालीफाइड बता दिया जात। है। जिल्ल मिनिस्ट्री का यह आलम होगा उस में मल्क में क्या नहीं होगा अन्तुले साहब जो कर रहे हैं उसका तो कहना ही क्या है?

डिप्टी स्पीकर साहब, कब्ल इसके कि मैं कोई रेलिवन्ट बात कहुं, मैं कुछ इरलिबेन्ट बातों का जवाब दे देना चाहता हं। मैं यह कहना चाहता हं कि मैं भी किसान ट्रस्ट का मेम्बर हं भौर उस दैसियत से मुझे पता है कि हमने 77 लाख रुपया बैंक में डिपाजिट वित्या। में यहा पर चैलेंज करता हं कि अगर जैनुल बशर साहब का स्टेटमेंट सही है तो मैं इस्तीफा दे दूंगा भीर अगर उनका स्टेटमेन्ट सही नहीं है तो वे इस्तीफा दे देंगे। (ब्यवधान) यहा पर श्रापकी मेजारिटी है इसलिए ब्राप जो भी कहता चाहेंगे वह कहेंगे-यह नहीं चलेगा। ग्रापको यहा पर जिम्मेदारी के साथ कोई दात कहनी चाहिए क्योंकि ग्राप एक पालियामेंट के मेम्बर हैं । ऐसा नहीं कि ग्रापके पास नोट बनाकर भेज दिया मिनिस्टर ने ग्रौर ग्रापने उनको पढ दिया यह निहायत अफसोस की दात है। (व्यवधान) हमारा एतराचे इस दात पर है कि जो एस्ट फार्म किए गये हैं उनके लिए मौने वा नाजायज कायदा उठाकर हपया इकट्ठा किया गया है और उस सिलिशिले में उधर के मेम्दरों ने कुछ भी नहीं वहा है। उन्होंने यही बात कही कि चंकि अनता बालों ने गलत काम किया था हाल कि इसकी मानने के लिए मैं तैयार नहीं हं) इसलिए उसकी भी लाइसेंस मिल जाता है कि गलत काम करें। (व्यवधान) मैं चार्ज करता हं इस गवर्नमें को कि इस में खाली अन्तुले की ही बात नहीं है इस में मिसेज इन्दिरा गांधी ग्रौर फाइनेन्स मिनिस्टर भी हैं . . . (ब्यवधान) हमारे फाइनेन्स मिनिस्टर साहब ब्लैंक मनी को व्हाइट करने में वडे माहिर हैं और हम देखते हैं कि यहां भी उनकी कि साजिश है ब्लैंक मनी को व्हाइट बारने की...(व्यवधान) ग्रगर ऐसी बात नहीं है तो फाइनेन्स मिनिस्टर साहब बतलायें, 53.000 टन सीमेंट क्वाटलीं से घटाकर 21.670 टन सीमेन्ट महाराष्ट्र में क्यों रह गया?

दूसरी बात यह है । के यह जो सीमेंट के परमिट दिए गए हैं वह किन किन कमों भौर किन किन लोगों को दिए गए हैं भीर उन से कितना कितना पैसा वसूल किया गया है-इस दात को मन्त्री जी बतायें। इसी एक बात से पता चला जाएगा कि मिनिस्टी का गलत इस्तेमाल हुआ है या नहीं हुआ है।

म्रनी माज जो बयान माया है एक मिनिस्टर का जिनको कि निकाल दिया गया है--क्योंकि सच बोलना गुनाह है--उस में उन्होंने कहा है कि वे समझ रही थीं कि ट्रस्ट जो बन रहा है वह गवनंमेंन्ट टस्ट बन रहा है। इस सिलंसिले में मैं दरख्वास्त करूंगा कि इंडियन पीनल कोड का जो सेक्शन (415) है उसको भ्राप देख लें:

"Whatever, by deceiving any person, fraudulently or dishonestly includes the person so deceived to deliver any property to any person, or to consent that any person, shall retain any property....and which or omission causes or is likely cause damage or harm to that person in body, mind reputation or property, is said to "cheat", A dishonest concealment of facts is a deception within the meaning of this section.'

हमारे अन्तुले साहब जो चीफ मिनिस्टर है उन्होंने अपने मिनिस्टर्स को भी सही तरीके पर इन्फार्मेशन नहीं दी और उनको इस गलतफहमी में रखा कि यह जो इस्ट है यह गवर्नमेंट का टस्ट बना रहे हैं। लिहाजा अन्तुले साहब के ऊपर फोरन मुकदमा दायर करन, च.हिए। इंडियन एक्सप्रैंस में टेलिग्राम का फोटों छपा था। ग्राप इस पर मलाहिजा फरमायें ग्रीर देखें कि क्या यह एक्सटार्शन नहीं है तो क्या है ग्रीर मैं भी फिर ग्राप की बताउंगा।

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ग्रीर ग्राप ग्रब देख लें कि गवर्नमेंट महाराष्ट्र की तरफ से यह नाम का गलत इस्तेमाल किया गया है या नहीं किया गया है। इसके झलावा जितनी भी ऐसी चीजें थीं जिससे पैसे लिए जा सकते थे उनको बन-बाई-बन कर के मिनिस्टरों से छीन कर चीफ मिनिस्टर श्री ग्रन्तुले ग्रपने पास लेते रहे हैं। (व्यववान)... पहले सप्लाई का पोर्ट-फोलियों अन्तुले साहब ने अपने पास लिया । उसके बाद जो पब्लिक सेल का कोटा बा रिड्यूस कर दिया 53 हजार से 21 हजार 670 टन क्वाटरली । इसकी वजह से मार्केट में शार्टेज हमा। शार्टेज इतनी हुई कि जो सीमेंट का बैग जिसकी कीमत 28 रू० है वह चालीस का मिल रहाथा वह एक दम बढकर 125 रू० हो गया। इस प्रकार उन्होंने रुपया पर-बैंग के हिसाब से लिया। जिन लोगों को दिया गया उन लोगों से।... (व्यवधान)... तो 125 रू० बेचकर बाकी रुपया ग्रंपने पास डिपाजिट कर लिया गया।

दूसरी तरफ एल्कोहल का भी ऐसे हम्रा है....(ब्यवधान)....

MR DEPUTY-SPEAKER This has already been dealt with and he has replied also.

श्री रशीद मसूद: महाराष्ट्र में एल्को-हल जो इण्डस्ट्रीज में इस्तेमाल होता है उस का 80 फीसदी इस्तेमाल इंडस्ट्रीज में कर दियः गया स्रीर पांच इंडस्टीज से दस लाख रुपया लिया गया नहीं दिया गया है, ये हमारे मिनिस्टर साहब बतलाएंगे। इस में 25 लीटर जो कि कर्नाटक की फार्म है उसको एलाट किया गया किया गया है। लीकर का यही सिलसिला है जो उसके लाइसँस पडे हए थे उनको रोक दिया गया ताकि ज्यादा से ज्यादा पैसा जो ब्लैंक में मिलता था वह बढ़े सके। इस तरह से जब लोगों को डर होने लगातो किसी ने कुछ ग्राफर किया भीर किसी ने कुछ आफर किया इस तरह से फायदा उठाकर के उन्होंने ज्यादा से ज्यादा पैसा लिया । लीकर शांप्स वालों से भी लिया। एक पैसा

[श्री रसीद मसूद]

प्रति लीटर के हिसाब से लिया गया। 120 मिलियन लीटर जो वहां का प्रोडक्शन था, इस हिसाब से 12 लाख द0 19 डिस्ट्रीलरीज से लिया गय या नहीं लिया गया है, यह तो आप बतायोंगे? ...(ध्यवधान)... यह ग्राप ने ग्राज तक भी नहीं सुना होगा। सिक मिल्स, जिनको चलाने के लिए गवर्नमेंट से पैसा लेकर चलाया जाता है। जो को-ग्रापरेटिब्ज में थीं उन से डोनेशन लिया गया। जिसकी डिमाण्ड 21 लाख ६० की है। उसके बारे में मंत्री जी बतायेंगे जिस पर झगड़ा हुन्ना है। वहां पर एक काइटेरिया बनाया ग्रा.... (व्यव्यार).... इतके ऊपर श्राने रिकारी होनीं तो ज्यादा से ज्यादा पैसे लिए जायोंगे। इसके बाद में अब एक लैटर कोट करना चाहता हं 25-7-81 को एम लैटर लिखा गया है गगर डाइरेक्टोरेट से जिल का नम्बर है डो. एस किर 61ए/1005/एस. ग्रा-81। इन के अन्दर शुगर मिल्स को कहा गरा है कि अाप लोग ज्यादा से ज्यादा हवारे पाव डियोजिट करो और उस तरह से डिगाजिट करो जो रेटस कोम्रापरेटिव ने फिक्स कर लिए हैं मेरा कहना यह है कि इर इक्सन का इस पार्टी का यह मिजाज बन गरा है जि हिन्दुस्तान में हिन्दुत्रों को नहात्रों, मुसनमानों को लड़ाग्रो ग्रीर तिस्वों को लड़ाग्री। ग्रब ग्राप यह व । इर्कियो जैनुत बगर ने जो कहा उनकी क्या रेलेवेन्सी थीं।

... (व्यवद्यान)**...

15 hrs

MR. DEPUTY-SPEAKER: Do not -sey 'My teum ideaxe Suinting process heed Masood says .

श्री रशीद मसुद : श्री जेनुल बशर ने कहा कि गफूर साहब के तरीके से क्योंकि वे मुसलमान हैं, उन को भी हटाना चाहिए। अभी तक बेईम.न को बेईमान कहा जाता था लेकिन अब क्या है कि ग्रगर वह बेईमान मुसलमान है, तो उसको मुसलमान का नाम लेकर डिफोण्ड किया जाता है ग्रीर ग्रगर बेईमान हिन्दू है तो हिन्दू का नाम लेकर उस को डिफेण्ड किया जाएगा। ग्राज जो गवर्नमेंट 30 साल से हकूमत में है हिन्दू ग्रीर मुसलमान में नफरत पैदा कर रही है, हिन्दू के नाम पर ग्रीर मुसलमान के नाम पर यह आपस में नफरत पैदा करा रही है। अगर इस गवर्नमेंट में कोई हमदर्दी मुसलमानों के लिए होनी, तो बिहार-शरीफ में जो इतने मुसलमानों को जलाया गया लूटा गया उन के लिए कुछ करती। वहां के चीफ मिनिस्टर ने यह एल.न कर दिया था कि हम पुलिस अकनरों को ससपेंड कर रहे हैं और जब प्रधान मंत्री वहां गई . . . (ब्यवधान) ग्राज तक पुलिस के बारे में कुछ नहीं हमा है। एक प्राइवेट म्रादमी को सजा देना दूसरी बात है, माफ कीजिएगा, लेकिन जहां ग्राप के पुलिस ग्रकसर इन्वोल्ब्ड हैं, उन को ग्राप सजा नहीं दे सकते। मुरादाबाद में जो फसाद हए, उन में पुलिस वालों ने मुसलमानों पर गोलियां चलाई वहां हिन्दू इन्वोल्व्ड नहीं थे ग्रौर वहां पर बहुत से हिन्दू भाइयों ने मसलमान भाइयों को बचाया है लेकिन जान-बझ कर ग्रीर कोशिश करके ब्राप ने उस को हिन्दू-मुस्लिम फसाद बनाया है। भ्राप यह बनाइए कि भ्राप ने कितने लोगों को सजा दिलाई म्राप सजा नहीं दिलाते हैं बल्कि फसाद कराते . हैं इसलिए कि हिन्दुस्तान में हिन्दू और मुसलमानों में नफरत पैदा हो । जब हिन्दुस्तान में नफरत बढ़ गई, तो श्रापने

^{**}Not recorded.

एक दूसरा यह शोशा छोड़ा है कि श्रव बेईमानी भी हिन्दू श्रीर मुसलमान को देखकर नहीं हुआ, करेगी। अगर बेईमान मुसलमान है तो उसको बेईमान कहिए पूरी कौम को यह कहिए कि यह अदमी बेईमान है लेकिन मुसलमान कह कर उस को बवाया जाए, मैं इसको पसन्द नहीं करना है। मैं भी मुसलमान हूं और मैं इन को पसन्द नहीं करना । इन पालिसी की बजह है अग्ज हिन्दुस्तान में हिन्दू श्रीर यह जो हिन्दु-मुसलमान का भेद-भाव है, यह हिन्दुस्तान को तबाह कर देगा। मैंने पहले एक शेर कहा है श्रीर मैं फिर इम को आप की नजर करना हं:

गुलिस्तां के माली की हालत तो देखो. गुलिस्तां को फूंके हैं ये पार्टी पर ॥

श्राप भावी पार्टी पर पूरे हिन्दुस्तान को फूंकता चाहते हैं, जोकि हम नहीं होने होंगे।

स्रव मैं भुष्ठ सवाल पूछ रहा है। साहव, ये ट्रस्ट बिल्कुन पव्चिम उन्टरेस्ट्स में नहीं बताये गए, यिनक स्रन्तुने साहब ने स्रपने इन्टरेस्ट में बताये। क्या यह सही नहीं है? स्रन्तुने साहब की कांस्टीच्यूएंगी, जिले, कस्बे सीर गांव मे ऐने कितने दस्ट हैं जो कि ताल्लुक रखते हैं स्रीर ऐसे कितने ट्रस्ट हैं जो कि ताल्लुक रखते हैं स्रीर ऐसे कितने ट्रस्ट हैं जो कि ताल्लुक नहीं रखते हैं? क्या ऐसा कोई ट्रस्ट है जो कि इनसे शाल्लुक नहीं रखना हो ?

उन लोगों के क्या क्या नाम हैं जो कि इन इस्ट्स के इस्टीज हैं। उनके नाम बताइए। क्या यह बान भी सही है कि अन्तुले साहब की बीबी भी इन्दिरा प्रतिष्ठान दूस्ट की एक दूस्टी है?.

मेरा तीयरा सवाल है...(ब्यवधान)

श्री द्वारिक मोहम्मद खां: चौधरी चरण सिंह की बीबी इस हाउस की मेम्बर बन जाएंगी, अन्तुले की बीबी ट्रस्ट की मेम्बर नहीं बन सकती हैं ? (ब्यवधान)

MR. DEPUTY-SPEAKER: Mr. Massod, please put the Question. (Interruption) Order, please. He is puting the question.

श्री ग्रारिक मोहम्मद खां: चौधरी चरण सिंह की बीबी से कहो.... (ब्यवधान)....

SHRI H. K. L. BHAGAT: I am on a very important point of order. (Interruptions)

MR. DEPUTY-SPEAKER: Things happen on all the sides. Some time back it was your turn. It is all right. We have t_0 manage.

श्री रशोद मसूद : क्या यह बात सही है कि कोई भी इसका एक्स श्रोफिशिया मेम्बर नहीं है, सब के सब मेम्बर इंडी-विज्ञाल कैंपेसिटी में हैं। क्या यह बात दुरुस्त है?

[شرى رشيد مسعود (سهارنيور):

گلستان کو پھونکے ھیں یہ پارٹی پر گلستان کو پھونکے ھیں یہ پارٹی پر قیتی سپیکر صاحب - میں جب سن رہا تھا تو مجھے افسوس ھو رھا تھا - کہ آج کے دور میں گرام سماج کا ایک سادھارن ممبر بھی اس بات کے مطابق ہو لاا چاھئے لیکن ایجلڈا ھو اس کے مطابق جو بولٹا نہیں جانتے ان کو بھی منسٹری کے لئے کوالیفائیڈ کو بھی منسٹری کے لئے کوالیفائیڈ بین منا دیا جاتا ھے - جس منسٹری کا یہ عالم ھے اس ملک میں کیا نہیں ھوگا - انتولے صاحب جو کر رہے عیں -

هون اس لئے ان کو لائسیشس مل . جانا ہے - که فلط کام کریں - (رکاوت) میں چارے کرتا ھوں اس گورندلات کو کہ اس میں خالی انتولے کی هی بات لهیں ہے ۔ اس میں مسو إندرا كاندهى اور فائللس منستر بهي ھیں - (رکاوی) عمارے فائللس ملستر صاحب بلهک ملی کو وهائت کونے میں ہوے ماھر ھیں - اور ھم دیکھتے هیں که یہاں ہی ان کی ایک سازش هے - بلیک منی کو وہائت کرنے کی - (رکاوت) اگر ایسی بات نهیں مے تو فائننس منسلو صاحب يتلائين +++١٥٥ تن سيملت كواترلي سے گھٹا کر ۱۱۵۹۸۰ ٹی سیملت مهاراشتر مهي کيون ره کها -

دوسری بات یہ ہے کہ جو سیملت
کے پرسمی دیئے گئے ھیں - وہ کن
۔ کن فرموں اور کن کن لوگوں کو دیئے
گئے ھیں - اور ان سے کتفا کتفا
پیسہ وصول کیا گیا ہے - اس بات
کو مفتری جی پتائیں - اس ایک
بات سے پتہ چل جائے کا کہ مفستری
کا غلط استعمال ھوا ہے یا فہوں

ابھی آج جو یہاں آیا ہے ایک منستر کا جون کو که نکال دیا گیا ہے کیونکہ سچ ہولایا گلاہ ہے - اس میں انہوں نے کہا ہے که وہ سمنجهه رهی تھمی که توست جو بین رہا ہے وہ گورانبلت ترست بین رہا ہے - اس

- a 100°

[شري رشهد مسعود] قیتی سپیکر ماهب کیول اس کے کی میں کوئی ریسپونٹ یات کهوں مهن کچه ریسیونٹ باتوں کا جواب دے دینا چاها هوں میں یه کہنا چاھٹا ھوں کہ میں بھی کسان ترست کا ممبر هوں اور اس حیثیت سے مجھے پتہ ہے کہ هم نے ۲ الکیه رویئے بھاک میں قیمارے کیا ۔ میں يهال ير چيللم كرتا هول - اكر إن البشر صاحب كا ستهتمهلت سهى ھے تو میں استعفیل دے دوں کا -اور اگر ان کا سلمتعینت سی، نهین ہے تو وہ استعفیٰ دے دیں کے -(رکارت) یہاں پر آپ کی میجارتی هے اس لئے آپ جو بھی کھٹا چاھیں وہ کہیں کے۔ یہ نہیں جانے کا۔ آپ کو مہاں پر ذمه داری کے ساتھ جو كوئى بات كهلى جاهي - كيونكم آپ ایک دارلهمات کے سمبر عین - ایسا نہیں کہ آپ کے پاس نوے بھا کو بھھے دیا منسٹر نے اور آپ نے اس کو پوهه دیا - په نهایت انسوس کی بات مے - (رکاوش) همارا اعتراض اس

بات پر ہے که جو ترست فارم کئے

کئے میں - اُن کے لگے موقعہ کا ناجائز فائدہ اُٹھا کر رویعہ اِکٹھا کیا گیا ہے -

اور اس سلسلے میں ادھر کے متبروں

نے کیچه بھی نہیں کیا ہے - اُنہوں

نے وہی یاس کہی کہ چونکہ جلتا

والوں نے فلط کام کیا تھا۔ حالانکه

اس کو ماننے کے لکے میں لھار نویں

سلسلے میں میں فرخواست کروں کا که انڈین پیلل کوڈ کا جو سیکشن (۲۱۵) ہے اس کو آپ دیکھه لیں۔

"Whoever, by deceiving any person, fraudulently or dishonestly induces the persons so deceived to deliver any property to any person, or to consent that any person shall retain any property.....and which act or mission causes or is likely to cause damage or harm to that person in body, mind, reputation or property, is said to 'cheat'. A dishonest concealment of facts is a deception within the meaning of this section."

همارے انتولے صاحب جو چھف ملسترز میں - انہوں نے اپ ملسترز کو بھی سپی طریقے پر انمارمیشن نہیں دی - اور ان کو اس فلط فہمی گورنشت کا ترست بنا رہے میں - لحاظه انتولے صاحب پر فورآ مقدمه دائر کرنا چاھئے - انڈین ایکسپریس میں تیلیکرام کا فوتو چھپا تھا - انہاس کو ملاحظه فرماویں اور دیکھپس کے کہا یہ اکسٹارشن نہیں ہے تو کہا ہے - اور میں بھی پھر آپ کو بتاواکا -

Regarding Indira Gandhi Pratibha Pratishthan the Government of Maharashtra requires your cheque positively.

اور آپ اب دیکهه لین که گورندلت آف مهاراشتر کی طرف سے یه نام کا فلط استعمال کیا گھا ہے یا نہیں گھا گھا ہے۔ اس کے علود جتنی بھی

ایسی چھڑیں تھیں جو سے بھسے لیے جا سکتے تھے اس کو رہے ہائی رہے کرکے ملساروں سے چھھی کر چیف ملسار شرق انتولے اپنے پاس لیتے رہے میں -... (وکاوت) ... پہلے سہائی کا ہورے فولیو انتولے صاحب نے اپنے پاس لها اس کے بعد جو پبلک سیل کا کوته تها اس کو رةیوس کر دیا ۵۳ ھزار سے ۲۱ ھزار تی کوارٹرلی - اس کی وجه سے مارکیت میں شارتیم هوا - شارگیم اللی هوئی که جو سهداده کا بیک جس کی تیدت ۲۸ رویئے ہے وہ ۲۰۰۰ کا صل رها تھا۔ وہ ایک دم بوهه کر ۱۲۵ رویئے هو کیا -اس پرکار انہوں نے رویھ پر بھگ کے حساب سے لها - جن لوگوں کو دیا کہا اس لوکوں ہے . . . (رکاوٹ) . . . تو ۱۲۵ رویکے بھیے کر باقی رویهه اله ياس قيازه كر ليا كها -

دوسری طرف الکوحل کا بھی ایسے هوا . . . (رکارت) . . .

MR. DEPUTY-SPEAKER: This has already been dealt with and he has replied also.

شری رههد مسعود : مهاراشگر مهی

الكوحل جو انتستريز مين استعمال هوتا هے اس كا ١٠ فيصدى استعمال انتستريز ميں كر ديا گيا هے - اور هانچ انتستريز سے دس لاكو روپيد لها گيا هے يا نہيں ديا گيا هے يہ همارے منستر صاحب بتلائيں كے اس ريدہ

[غرى رشيد مسعود] سے ۲۵ لاکھ لقر جو ایک کرناٹک کے فرم هے اس کو الات کیا گیا ہے یا نہیں کیا گیا ہے - لکر کا بھی یہی سلسله هوا ہے جو اس کے لائسینس ہوے هوئے تھے ان کو روک دیا گھا۔ تاکه زیاده سے زیادہ پیسه جو بلیک میں ملتا تھا وہ ہومہ سکے اس طوح سے جب لوگوں کو در ھونے لکا تو کسی سے کچھہ آفر کیا اور کسی سے كنچهة أفر كيا - اس طرح سے فائدة اللها کو کے انہوں نے زیادہ سے زیادہ پیسه لیا - لکر شاپس والوں سے بھی لیا - ایک پیسه پرتی لتر کے حساب سے لها کها - ۱۲۰ ملهن لار جو وهاں کا پروڈکشن تھا اس حساب سے ۱۱ لاکھ روپیہ ۱۹ ڈشٹلریز سے لھا کہا ھے - لیا کیا مے یا نہیں لیا کیا ھے -یه تو آپ بتائیں کے ... (رکاوت) ... یہ آپ نے آج تک بھی ٹھیں سفا هو کا - سلک ملز جن کو چلانے کے لئے گوراملت سے یہست لے کو چاہا جاتا ہے - جو کوآپریٹوز میں تھیں ان سے دونیشن لها گها - جن کی دّماند ا الكه رويكم كي هـ - اس کے بارے میں ملتری جی بتائیں کے -جس ير جهكوا هوا هے - وهال يو ایک کواٹیٹریا بنایا کہا ہے - ... (رکاوش) . . . اس کے اوبر آگے رکوری هو کی تو زیادہ سے زیادہ پیسے لئے ا اس کے بعد مهن اب ایک

ليلو كوت كونا جاهنا هون ٨١-٧-٢٥ کو ایک لیتر لکھا گیا ہے شوگر قائرکتوریت سے جس کا نمبر ہے تمی/ ايس/في ن/١/اي/٥٠+١/أيس - آ - ٨١ اس کے اندر شوگر مل کو کہا کیا ہے-کہ آپ لوگ زیادہ سے زیادہ همارے یاس ڈیازے کرو اور اس طرح سے ڈیازے کرو جو ریت کوآپریٹو نے فکس کو دیئے میں - مورا کہنا یہ مے که اس حکومت کا اس پارٹی کا یہ مزاج بن گیا ہے کہ هادوستان میں هادؤں کو لوای مسلمانوں کو لوای اور سکھوں کو لوائ - اب آپ، یه بتایئے که شری انتولے بشر نے جو کہا اس کے کیا ریلے ویلسی تھی - ...(رکاوت)*...

MR. DEPUTY-SPEAKER: Do not record anything except what Mr. Rasheed Masood says...

شرى رشيد مسعود : زن الهشر نے

کہا که ففار صاحب کے طریقے سے کیونکه وه مسلمان هین - ان کو بهی هتانا چاهئے - ابھی تک ہے ایمان کو بے ایمان کہا جانا تھا - لیکن اب کھا ھے کہ اگر وہ ہے ایمان مسلمان ھے تو اس کو مسلمان کا نام لے کر ڈفلڈ کہا جاتا ہے اور اگر بے ایمان هندو مے تو مقدو کا زام لے کر اس کو ڈفلڈ کیا جانا هے - آج يه جو گورنملت ٣٠ سال سے حکومت میں ھے - یہ هلدو ارو مسلمان مهی نفرت "دیدا کو رهی ھے - عددو کے نام پر اور مسلمان کے نام

^{*}Not Recorded.

381 پر یه آپس میں نفرت پیدا کروا رهی ھے - اگر اس گورنمذے میں کوئی هددردی مسلمانوں کے لئے هوتی تو بہار شریف میں اتلے مسلماوں کو جلایا کہا لوتا کہا ان کے لئے کچوہ کرتی - وهاں کے چیف ملسٹر نے یہ اعلان کر دیا تها که هم پولیس افسرون کو سسپیلد کر رہے ھیں - اور جب پردهان منتری وهال کئی . . . (رکاوش) . . . آج تک پولیس کے بارے میں كچهه نهين هوا هـ - ايك پوائمويت آدمی کو سزا دیلا دوسری بات مے معاف کیجئے کا لیکن جہاں آپ کے پولیس افسر انوالوة هیں - ان کو آپ سؤا نهیں دے سکتے - مواداباد میں جو فساد ھوئے - ان میں پولیس والوں نے مسلمانوں پر کولیاں چلائیں وهان هندو إنوالوق نهين ته - ارر وھاں پر بہت سے ھدو بھائیوں نے۔ مسلمان بهائهوں کو بنچایا هے لیکن جان بوجهه کر اور کوشف کر کے آپ نے اس کو عددو مسلمان فساد بنایا ھے - آپ یہ بتایئے که آپ نے کتلے، لوگوں کو سزا دلائی - آپ سزا نہیں

جان بوجهه کر اور کوشش کر کے آپ
نے اس کو هندو مسلمان فساد بنایا
مے - آپ یه بتایئے که آپ نے کتلے،
لوگوں کو سزا دلائی - آپ سزا نہیں
دلاتے هیں - بلکه فساد گراتے هیں - اس لئے که هندوستان میں هندو
اور مسلمانوں میں نفرت پیدا هو - اور مسلمانوں میں نفرت بیدا

ست ههن جو که تعلق رکهتے هين جوب هندوستان مهن نفرت بوهه کئي ا ر ايسے کتنے ترست هين جو که تو آپ نے ايک دوسرا شوشا يه چهرزاً بلق نهين رکهتے هيں - کها ايسا هے - که اب بے ايمانی يهی هندر اور وئی ترست هے جو که ان سے تعلق مسلمان کو ديکهه کر نهين حوا کرے ، بهن رکهتا هو -

که یه آدمی بے ایسان هے لیکن مسلمان کهه کر اس کو بنچایا جائے - میں اس کو پسلد نہیں کرتا ہوں - میں ہی مسلمان ہوں اور میں اس کو پسلد نہیں کرتا - ان پالیسی کی وجه سے آج هندوستان میں هندو اور مسلمان کا بهد بهاؤ برهه رها هے - اور یه جو هندو مسلمان کا بهد بهاؤ میں نے یہ هندوستان کو تباہ کر دے کا میں یہ یہ اور میں نے یہلے ایک شعر کہا ہے اور میں یہ اس کو آپ کی نظر کرتا ہوں - میں یہ اس کو آپ کی نظر کرتا ہوں - کلستان کو یہونکے هیں یه پارٹی پر کلستان کو یہونکے هیں یه پارٹی پر آپ ایک شعر کہا ہے دیکھو

بے ایمان کہئے - پوری قوم کو یہ کہئے

اب مين كچهه سوال پوچهه رها هون -

كو پهونكلا چاهتے ههي - جو كه هم

نہیں عونے دیں کے -

صاحب یہ ترست بالکل پہلک انترست میں نہیں بلائے گئے بلکہ انتوست میں بنائے ۔ گیا یہ صحیح نہیں ہے ? انتوان میں انتوان صاحب کی کانسٹے تہونسی ضلعے - قصبے اور گؤں سے ایسے کتاے ترست میں جو کہ تعلق رکھتے میں اور ایسے کتاے ترست میں جو کہ تعلق نہیں رکھتے میں - کیا ایسا کوئی ترست مے جو کہ ان سے تعلق نہیں رکھتے میں - کیا ایسا کوئی ترست مے جو کہ ان سے تعلق نہیں رکھتا مے جو کہ ان سے تعلق

[شربي رشيد مسعود] اُن لوگوں کے کہا کیا نام ھیں جو که ان ترستز کے ترستیز هیں ان کے نام بھایئے - کیا یہ بات بھی سهی هے که انتواء صلحب کی بهوی بهی اِندرا پرتیشتهان ترست کی ایک ترستی ہے -

مهرا تهسرا سوال هے . . . (رکاوت)

شرق عارف محمد خان : چودهري چون سلکهه کی بیبی اس هارس کی صبر بن جائیں کی - انتواے کی بھوی ٹرسٹ کی منبر نہیں ہور سکتی ہے - (رکاری)

MR. DEPUTY SPEAKER: Mr. Masood, please put the question r (1) Order, please. He is putting the question.

شرو مارف محمد خان: چودعرو چرن ساکهه کی بهری سے کہو (رکاوش)

SHRI H.K.L. BHAGAT: I am on a very important point of order. (Interruptions)

MR. DEPUTY-SPEAKER: Things happen on all the sides. Some time it was your turn. It is all right. We have to manage.

شری رشود مسمود : کها یه بات سهی هے که کوئی بهی اس کا ایکس أفيشهر صدر الدر ها ، ب اسب ممبر انديرجول دورساي مين مين -يه بات درست م -

SHRI H.K. L. BHAGAT: (East Delhi) Before the Minister speaks I have an important point of order.

MR. DEPUTY-SPEAKER: Please listen: the Minister is going to reply.

SHRI H.K.L. BHAGAT : Before he answers that, I must say this on a very important point of order, under rule 353. (Interruptions) Sir, you have very rightly said that you are the custodian of rules, and this House has to run under the rules. I have absolutely no intention, through this point of order, to interfere in this debate. But I am raising this. A very very bad precedent is being set in this House, Rule 353 says:

"No allegation of a defamatory or incriminatory nature.... (Interruptions)

Mr. Rasheed Masood and another hon. Member quoted sec ions of the Penal Code. They asked for registration of a case. They made allegations of an incriminatory nature, which are strictly forbidden under rule 353. You read it, Sir, and give a clear ruling. If anybody feels....(Interraptions) the machinery of criminal law can be set in motion by anybody. There is no bar. (Interruptions) I ask Mr. Masood to go and invoke the court of law under rule 353.

Sir, you please read it and give your clear ruling. Please give a ruling... (Interruptions) if these allegations can be made; if they cannot be made, they must go off the record. It is a very dangerous precedent.

MR. DEPUTY-SPEAKER: Mr. Bhagat, I will go through the records, and if I see that rule 353 has been infringed in any way, in any manner, I will take care of it. (Interruptions) Now the Minister will reply.

SATYASADHAN CHAKRABORTY: Was he conscious at that time or sleeping? (Interruptions)

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SHRI R. VENKATARAMAN:
Mr. Deputy Speaker, Sir, in the dust
and din which was created I could
only hear a few points and I will
ans wer those points. The first was: why
was the allocation reduced? Do you
know that the Supreme Court has upheld the issue of Bearer Bonds today?
(Interruptions) The court delivered the
judgment. (Interruptions)

SHRI P. SHIVSHANKAR: For the sake of Mr. Sommnath he had siad. (Interruptions)

MR. DEPUTY-SPEAKER: I think Mr. Somnath Chatterjee did not argue against the case.

(Interruptions)

SHRISOMNATH CHATTER JEE: They are protecting them.

SHRI R. VENKATARAMAN: I have already explained in my answer to Shri Shejwalkar that there has been short fall of coment production in 1979-80 and as a result of that, in 1980-81, there has been a reduction allocation. I admitted that and said that it was a very difficult situation and it had been cut to all the States pro rata; and in that process, the Maharashtra city has also suffered. But to say that the supply has been reduced only for this purpose or with a malicious intention of creating black marketing is totally unsustained by the facts of the case. The second thing which he said is this. I could only gather; I am not sure whether he said this. The cement was allotted to the Trust. No cement was allotted to the Trust. I can assure you....

(Interruptios)

That is all right. I am sorry. I will withdraw it. Then he said that actually the allocation was made by the high powered committee of the State Government which makes allocation with regard to Bombay contruction and they made the allocation. CM is not a member the Chief Minister of Maharashtra is not a member of that committee. The Minister of Revenue is the Chairman of of the committee. There are officials

on the committee. They made this allocation. Then my friend also read somthing about Section 415 of the Penal Code. I think he wanted to fre-fresh his memory about the Section which he must have read long ago. It has no bearing on the subject.

MR. DEPUTY-SPEAKER: Think he is not practising now.

SHRI R. VENKATARAMAN: there is a telegram in which he says that the Government of Mahrashtra was interested. But this telegram was issued not either by the Government of Mahrashtra or Trust or anybody, but by the Maharshtra Cooperative Federation; and it has said that money should be paid. It does menn that the Government has said orthat any trust has said. (Interruptions) Actually, you please read the telegram. It does not say that Government had said. In the telegram was issued by the Cooperative Federation. It does not apply to this; this is not correct.

The hon, member also had refered to alcohol. Though, as I said, this is not a subject which is within this purview, still because people had raised it, I would like to mention the position. The production of alcohol in Maharashtra is of the order of 1220 lakh bulk litres. Out of this, 80 per. cent is allotted for indus trial purposes and 20 per cent for the perpose of potable use. This has been given to everybody according to the rules framed by the Department, No rule has been violated. There has not been any instance of any complaint from anybody that the rules have been violated. Therefore to say that there has been any malpractice in this matter is not at all sustained. That is all I have to say.

MR. DEPUTY-SPEAKER & Mr. Sunil Maitra;

SHRI SUNIL MAITRA North East) Calcutta I am very sorry to begin my speech some introductory remarks. Irrelevantly and unnecessarily the Government of West Bengal has dragged in. But what have you done? So far as your members are concerned, they abide by no instructions of your leaders. You brought charges of corruptions the Government of West against Bengal, Again, yeur Giani Zail while intervening in the debate on the No-Confidence Motion in the last session was on record stating that" communists are the most honest...." (Interruptions) I am telling you, in the words of the Home Minister. (Interruptions)".. the communists are the most honest communists are the most and secular (Interruptions) people. This is what your Home Minister Giani Zail Singh has said. (Interruptions) .

SHRI ZAINUL BASHER Let the charges be enquired.

SHRI SUNIL MAITRA: It does not be in your mouth in this House to sit in judgement. (Interruptions) We do not sustain ourselves on compassion or doles meted out by the industrialists, hoarders and profitcers and (Interruptions).

MR. DEPUTY-SPEAKER This is sufficient. You have replied.

SHRI SUNIL MAITRA: A mandate to rule in this country has become a licence to plunder and loot and today you said so may irrelevant things. Remember (Interruptions).

DEFUTY-SPEAKER Mr. Maitra do not see Mr. Zainul Basher.

SHRI SUNIL MAITRA: You allowed him.

MR. DEPUTY-SPEAKER Everybody is allowed. I am allowing you.

SHRI SUNIL MAITRA: I am referring to the ex-Ambassador of U.S.A.to Delhi. I do not know how many of you have heard his name. His name happens to be Patrick Daniel Moinhin. He has written a book. The name of the book is a Dangerous Place. In the Indian edition at page 42 you will come across this: Moinhin says, (Interruption) "When I was appointed.. (Interruptions)"....I was a little bit afraid. Whe I went to Delhi, as Ambassador of the U.S.A. the first order I gave to the Embassy was to dig up the record and to submit a report to me on the number of occasions had to intervene when the internal politics of India. The first occasion when we intervened was when Communists were likely to be elected to power in Kerala. And on the second occasion... (Interruptions)

SHRI C.M.STEPHEN: I rise on a point of order. (Interruptions)

DEPUTY-SPEAKER MR.I am not allowing anybody.

(Interruptions)

DEPUTY-SPEAKER: He is on a point of order. I have not allowed anybody. Please sit down. He is on a point of order.

(Interruptions)

DEPUTY-SPEAKER : What is your point of order?

(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. He is already on his legs.

(Interruptions)

MR. DEPUTY-SPEAKER No, no, no. I do not allow. Yes, Mr. Stephen, what is your point of order.

(Interruptions)

MR. DEPUTY-SPEAKER Mr. Chakraborty, you are a professor. I should not teach you. He has raised a point of order. Please sit down. Let us hear his point of order.

(Interruptions)

SHRI C.M. STEPHEN: I am rising on a point of order. The subject is such that it has multifaceted aspects. Although some of my friends are not strictly within the limit and are going out of the limit, we are bearing it knowing that it has certain aspects and we must not strictly limit it within the rules. (Interruptions). I am not going be brow-beaten. Sir, you know the subject of the calling attention. I can understand people saying something even a little it. But jumping on outside Mr. Moynihan's book, ex-Am-bassador's book, Kerala elections which took place ten years ago, etc.--these things do not come, anywhere near the purview of the matter now before the House. Not that we are afraid of it. (Interruptions). There is a limit beyond which we are not prepared to bear it. Not that we are afraid of Mr. Movnihan; not that we are afraid of the alle-gations made in his book. That was the subject-matter in this House last session. There is a limit to everything. (Interruptions).

MR. DEPUTY-SPEAKER I would request hon, members to stick to the subject and strictly follow the rules.

SHRI SUNIL MAITRA : I will not name anyone. I am a gentleman.

SHRI C.M. STEPHEN ! I know he is a gentleman; he I know, he is not a lady. Madam, you remain within the limit!

MR. DEPUTY-SPEAKER It is going to be 3.30 Mr. Maitra, please continue.

SHRI SUNIL MAITRA: When he wrote this book, there were two occasions.

DEPUTY-SPEAKER Say something connected with the subject.

SHRI RASHEED MASOOD : Why did you not object at that time, when he was speaking (Interruptions).

DEPUTY-SPEAKER: The next Speaker replied to that. That was with regard to corruption. Here it is not with regard to corruption. Please take your seat.

SHRI SUNIL MAITRA: **

MR. DEPUTY-SPEAKER Please don't bring in extraneous things. These are all very bad. I am very sorry. No; no. Don't bring in all those things. It is nothing connected with this. Don't talk about parties. Nobody has talked about parties. You can only talk about the Government. Don't talk parties: about No; I will not allow thing about any party. It will not go on record. Please sit down all of you. Please charging in this august House that somebody gets money from America and somebody gets money from Russia—this is not good.

MR. DEPUTY-SPEAKER: I would very much appeal to the hon: Members not to mention about any political party getting money from anywhere. Otherwise, our democracy will become a laughing stock: Don't bee too much political and expose our country to the interna-

^{**}Expunged as ordered by the chair.

[Mr. Deputy Speaker] tional world. I am so sorry. We should never expose our country to the international world. Please do not mention those things.

(Interruptions)

MR. DEPUTY-SPEAKER: Please continue. Are you going to continue or not? All of you may please sit down. Mr. Maitra only should speak.

(Interruptions)

MR. DEPUTY-SPEAKER: I am not allowing anybody.

(Inteerruptions)

MR. DEPUTY-SPEAKER: I will not allow. Mr. Maitra, you may continue. All of you may sit down.

(Interruptions)

MR. DEPUTY-SPEAKER: I will not allow. I will allow only Mr. Maitra. Mr. Maitra, you can speak.

(Interruptions)

MR. DEPUTY-SPEAKER: I will not allow charging anybody, this party or that party and exposing our country. This is very bad.

(Interruptions)

MR. DEPUTY-SPEAKER: All of you may please sit down. Mr. Maitra. may speak.

(Interruptions)

MR. DEPUTY-SPEAKER: I will not allow. Please sit down. Nothing will go on record other than Mr. Maitra's speech.

(Interruptions)**

MR. DEPUTY-SPEAKER: It is going to be 3.30. I am going to adjourn the House by 3.30. Please sit down.

(Interruptions)

MR. DEPUTY-SPEAKER: Please sit down. Yes, Mr. Maitra, you may continue.

SHRI SUNIL MAITRA: Sir the hon. Finance Minister said that since the Chief Minister of Maharashtra had denied the fact of acceptance of the money, it is the tradition of this House to accept such a statement. But the cenvention that the Ruling Party has built up in this country is just the opposite. Numerous questions have been raised, there is a strong public opinion.

(Interruptions)

AN HON. MEMBER: What about foreign money?

am coming to that. The Ruling Party, the party which is ruling, in this year of grace 1981 ... (Interruptions) Early this year the Ruling Party held a Kisan rally .. (Interruptions). It was the Ministers here who had collected money from business houses... (Interruptions). Here is a paper which I will read. (Interruptions). I will give it to the press.

(Interruptions)

MR. DEPUTY-SPEAKER: Are you talking on the Calling Attention? What is that? Are you dealing with the Calling Attention?

(Interruptions)

MR. DEPUTY-SPEAKER: What is that paper you are going to read?

(Interruptions)

MR. DEPUTY SPEAKER: Please listen. Mr. Maitra, what is that you are going to read?

SHRI SUNIL MAITRA: I am reading this document.

MR. DEPUTY SPEAKER: You can place it on the Table of the House. You must take my permission, then only you can read it. I will not allow that.

SHRI SUNIL MAITRA: Why you don't allow?

MR. DEPUTY SPEAKER: You may place it on the Talbe of this House. I will not allow it to be read here. You must place it on the Table of the House. I will not allow. It will not go on record.

(Interruptions) **

MR. DEPUTY SPEAKER: You must place it on the Table of this House. Then only with my permission you can read it. Or else you cannot read that. I will not allow.

SHRI SATYASADHAN CHARABORTY: The hon, Member is only quoting.

MR. DEPUTY SPEAKER: He must take my permission and place it on the Table of this House. I will not allow him to read.

(Interruptions).

MR. DEPUTY SPEAKER: On Calling Attention, you cannot quote all the documents and everything. Nothing like that. I have to be very strict. (Interruptions)On Calling Attention you cannot quote; you cannot read some manuscript and all those things (Interruptions). I will now allow you.

Mr. Maitra, if you want to put any question, you can put. Otherwise, I will not allow you: I will ask you to sit down. (Interruptions) I will not allow you to read that. Even if you wait for the whole day, I will not allow you to read that. (Interruptions) On Calling Attention, I will not allow any documents to be read here. It is not a discussion. You must first place it on the Table of the House and take my permission. Then only I will allow it to be read here. (Interruptions) All this will not go on record.

(Interruptions) **

On Calling Attention you cannot read any document and all that. I will not allow it. I do not want any document to be read here.

PROF. MADHU DANDAVATE: On a point of order Sir. (Interruptions)

MR. DEPUTY SPEAKER: He is on a point of order.

They do not want to raise a point of order....(Interruptions)

You must take my permission to read it. You must take my permission. He is quoting. He has read a document. I asked him why he is reading and from where. He did not tell me. I asked him from where he is reading. He never replied to me.

PROF. MADHU DANDAVATE: In this House from the first Lok Sabha to the this Lok Sabha a number of times in the debates quotations have been given from the documents. And if anybody...

(Interruptions)

MR. DEPUTY SPEAKER: I am not going to allow. If he places it on the Table, I will allow him. My problem is, that he should place it on the Table. I will allow. I do not know from where he is quoting.

(Interruptions)

[MR. Deputy Speaker]

I will conduct the House according to the Rules.

SOME HON. MEMBERS: Deputy Speaker Zindabad.

PROF. MADHU DANDAVATE.

I am on a point of order.

MR. DEPUTY SPEAKER: I have already said that the document which he wants shall have to be placed on the Table of the House. I will not allow it or he must have taken my previous permission for reading the document.

PROF. MADHU DANDAVATE: Before you give your ruling... (Interruptions)

MR. DEPUTY SPEAKER: I asked Mr. Maitra from where he was reading. He did not tell me, from where he was reading. I do not allow unless it is placed on the Table of the House. I will not allow him.

PROF. MADHU DANDAVATE: Is a point of order to be laid on the Table of the House.

MR. DEPUTY SPEAKER: Any document.

PROF. MADHU DANDAVATE: Is it your opinin that if I have to raise a point of order, I have to lay it on the Table of the House?

MR. DEPUTY-SPEAKER: I am not a Professor. I have been a student of a Professor only. My final decision I have given.

PROF. MADHU DANDAVATE: I am raising on a point of order,

MR. DEPUTY SPEAKER: have given my decision. It is final. It cannot be questioned by any Member of the House.

(Interruptions)

MR. DEPUTY SPEARKER: Members are preventing. I am not preventing. All the Members please sit down. I will not allow you. Let them take their seats. Then I will allow your point of order.

PROF. MADHU DANDAVATE: I will formulate my point of order.

MR. DEPUTY SPEAKER: Let all those Members take their seats. Then only I will allow you, not when they are a standing like this; that is not proper.

PROF. MADHU DANDAVATE: You request them, Sir.

MR DEPUTY SPEAKER: I have requested You can also request.

SHRI SAMAR MUKHERJEE (Howard): You allowed all others to read...

MR. DEPUTY SPEAKER : No.

SHRI SAMAR MUKHERJEE: When the Finance Minister replied, he gave quotations. Mr Shejwalkar also read out. But you are preventing him.

MR DEPUTY SPEAKER: I asked Mr. Sunil Maitra from which document he was reading and wanted to quote. He did not give me a proper reply. (Interruptions) Therefore, I said that, before he could read from that document, he must place it on the Table of the House or he should have taken my permission. Even now he can tell me from where he was quoting that and he is also going to quote.

SHRI SUNIL MAITRA: I am quoting from a document of the Government of India

MR DEPUTY SPEAKER: You must place it on the Table of the House. Then I will allow you. I will scrutinise and then permit you (Interruptions)

PROF MADIU DANDAVATE:
You should allow him to read it.

SHRI SAMAR MUKHERJEE: You have allowed all others to read You cannot object only to his reading

MR. DEPUTY SPEAKER: I have not allowed anybody. (Interruptions)

When I asked Mr. Sunil Maitra from where he was quoting he did not give a proper reply.

PROF. MADHU DANDA-VATE: I will quote an instance from this debate. When the Calling Attention motion was going on.. (Interruptions) I am formulating the point of order....

MR. DEPUTY SPEAKER: On the request made by Mr. Samar Mukherjee, I am allowing him....

SHRI MALLIKARJUN: What is the ruling?

MR. DEPUTY SPEAKER: That document is from Government of India. I asked him from which document he was quoting and he has said that it is from a Government of India document. Therefore I have said that I have allowed him.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): We are entitled to know what that document is. You can give any ruling. But what I want to say is that the position you took first was perfectly correct. What I am submitting is that the question whether it is a public document or not....

MR. DEPUTY-DPEAKER: He says it is from a Government of India publication.

SHRI C.M. STEPHEN: I do know whether it is a public document or not....

MR. DEPUTY-SPEAKER: Mr. Stephen I have requested him to place it on the Table of the House. First when I asked Mr. Sunil Maitra he was not good enough or gracious enough to tell me from where he was

quoting. Therefore I said 'you cannot quote it unless you place it on the Table of the House and take my prior permission'. Now Mr. Maitra says that it is a Government of India document. I'i' is a Government of India document it is a public document. I have, therefore, said that he can quote from it. (Interruptions) After quoting from it, Mr Sunil Maitra shall place it on the Table of the House.

SHRI R. VENKATARAMAN: You should look at it and find out before he quotes....

(Interruptions)

SHRI C. M. STEPHEN: Sir, I am not speaking in the air. Merely to say that it is a Government of India document would not make it a public document. There is a difference between a Government document and a public document. A Government document can be something-else than a public document. Here is quotation from Shakdher "The point is that normally a member is not expected to spring a surprise on the Speaker, the House and the Government by quoting from a document which is not public...,"

SHRI K. P. UNNIKRISH-NAN: That is about secret documents.

SHRI C. M. STEPHEN: "In fairness to all and in accordance with parliamentary conventions he is expected to inform the Speaker in advance so that ha is in a position to deal with the matter on the floor of the House when it is raised. If this requirement is not complied with.... (Interruptions) If this requirement is not complied with, the Speaker may stop the Member from quoting from such documents and ask him to make available to the Chair a copy before he may be allowed to proceed with any quotation thereof."

So, what I wanted to submit is that the ruling you gave was perfectly [SHRI C. M. STEPHEN]

on all fours with the precedents which have got acceptance in the parliamentary procedures. The point is: whether it is a public document or not I have not got an answer to that, I have been told that it is a Government of India document, but merely because it is a Government of India document, it does not become a public document. It has to be a public document and then he has got a right to quote and, when he quotes, we have got a right to demand that it be placed on the Table of the House. But before he quotes the conventions demand-you must know the conventions—that you must be satisfied. Sir, this is a matter which does not concern you only. The point is that the Government has got a right to know in advance what the document is, so that they may be able to answer to that. They have no right to spring a document on the Government and ask the government to make a reply to that. This is not permitted. It is against all conventions. You will have to satisfy yourself that the document is quotable and notice must come to us so that we may know about it and give a proper reply to that.

MR. DEPUTY-SPEAKER: Mr. Maitra, he has raised a point of order (Interruptions) Please listen. If your conscience feels that it is not a proper document or something like that which may create confusion, you cannot spring it on the Minister and get a reply to that... (Interruptions)

MR. DEPUTY-SPEAKER: What is the document? I want to know... (Interruptions) What is the document?

SHRI SUNIL MAITRA: Sir, this is dated

**27th April 1981. It says:

MR. DEPUTY-SPEAKER: This I do not allow.... (Interruptions) I do not allow it... This will not be placed on the Table of the House... (Interruptions)

SHRI SATYASADHAN CHA-KRABORTY: Under what rule you are not permitting?

MR. DEPUTY-SPEAKER: Are you going to put any question or not?.. Please don't do that. Don't read it. I am not allowing you to read...

(Interruptions)

SHRI SAMAR MUKHERJEE: It is related this subject.

MR. DEPUTY-SPEAKER: You may place it on the Table of the House. Let me first scrutinise it and then I will allow... (Interruptions) It will not go on record. Mr. Maitra, are you going to put any question? Then put your question.

I am not allowing you to read that document. Please put your questions.

SHRI SUNIL MAITRA: I have read the document. (Interruptions)

MR. DEPUTY-SPEAKER: You cannot quote, you must first lay it on the table of the House. After scrutiny we will see. I am allowing you to read. I am allowing you to put the questions to the Minister. It is already late. (Interruptions) Please sit down. Mr. Maitra, You put your questions.

SHRI SUNIL MAITRA: Because the Chief Minister denied the acceptance of this money from the business organisations, we cannot accept the statement. Your party is in the habit of seeking donations from the business houses for political

SHRI

(Interruptions) Now I am purposes. putting certain question to the Minister. Finance

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- (1) What was the date when the Trust was registered?
- (2) What was the exact date when this Trust applied for the exemption from the Income-tax Department?
- (3) What exactly or what precisely was the date when the exemption was granted to this trust?
- (4) What is the usual time taken by the Income-tax authorities to grant exemptions to such registered trusts?
- (5) In the year 1981, did the Commissioner of Income-tax, Bombay receive any other application for exemption of the from the operation income-tax laws ? If so, in how many months or how many days the cases of these registered trusts were disposed of?
- (6) **
- (7) Is it a fact that the Chief Minister gave 6,000 bags of cement to one particular M.L.A. of Maharashtra?
- (8) Is it not a fact that the Central Molasses Board (Interruptions) decided that Maharashtra Government supply the industrial alcohol to the states? (Interruptions)

MR. DEPUTY-SPEAKER : It is for the Minister to reply.

SHRI SUNIL MAITRA: Is it not a fact that 65 lakhs litres of industrial alcohol should be distributed by the State of Maharashtra to other States? If so, I want to

know how much of industrial alcohol was distributed and to how many States ? What was the quantity distributed? Please let us know that statewise.

SHRI K.P. UNNIKRISH-NAN: One paise per litre?

SUNIL MAITRA: Since the indsutrial alcohol was in short supply, this commodity now has to be imported from abroad. If so, then the question of foreigh exchange involvement comes. If our country is self-sufficient in industrial alcohol is not the action on the part of the Maharashtra Chief Minister affecting our foreign exchange reserves

My last but one question is how does the Finance Minister expect that the sick units would be in a position to donate to the Chief Minister's Fund? Jagdamba, Nasik Palse and Panjara-Kan etc. all these doner units are sick units. (Interruptions)

Sir, the Finance Minister said. that the telegram was not sent at behest of the Government. But, Sir, what is the language of the telegram. I quote:

"Ref. regarding Indira Gandhi Pratibha Pratishthan donation. Government of Maharashtra requires your cheques...."

What is meant by 'require'? Was it not a directive or an instruction of the Government of Maharashtra the non-compliance of which would land these units into trouble ?

16 hrs.

THE DEPUTY MINISTER IN THE MINISTRY OF FIN-ANCE (SHRI MAGANBHAI BAROT): Sir, as regards the dates] although the Finance Minister has already given the dates yet I will again give. This particular Fund

^{**}Expunged as ordered by the

[Shri Maganbhai Barot]

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was constituted on 18-10-1980. The date of registration with the Charity Commissioner is 20-10-1980. The date of application for registration under Section 12 of Commissioner of Income Tax Act is 20-11-1980. The date on which registration was granted by the Commissioner of Income Tax is 25-11-1980. The date on which applicawas made for exemption u/s 80 G is 25-11-1980 and the date on which exemption u's 80 G was given is 25-11-1980. The period for which it is granted is from 18-10-1980 to 31-12-1980 (Interruptions)

Sir, as the Finance Minister said Income-Tax authorities are receivaing such application s under 80 G everyday and in a number of cases they have been granted immediately. (Interruptions)

There are instances where such permissions are granted forthwith.

Then, Sir, about alcohol the question has already been answered The Calling Attention is about essential commodities and as the hon. Finance Minister said alcohol is not an essential commodity if a separate question is asked about the contributions by the distillers and the alcohol industry the reply shall be given.

The last point made was about the telegram and the sick units. I have already explained this. It was a telegram from the Sugar Federation which consists of all the Cooperative Sugar Factories of Maharashtra and this was sent to each and every member including the Jagatamba Sugar Mill which is also a sugar factory. There is one news item today which says this:-

"The Maharasthra Janata Party President Shri Rajaram Bapu Patil has today stated that regarding the contributions made by these Sugar Cooperative Factories of Maharasthra for Indira Pratibha Pratishthan, we

are the supportes of this, we have supported this and there is no point of quesioning these contributions or asking for any refund or anything like that.

I think I have answered all the questions.

16.03 hrs.

The Lok Sabha adjourned for Lunch till thirty minutes past Sixteen of the Clock

The Lok Sabha reassembled, after lunch? at thirtysix mintes past Sixteen af the

SHRI SOMNATH CHATTERJEE in the Chair]

PETITION RE. RESTORATION SANGLI-MIRAJ MADHAVNAGAR-NANDRE NEW SANGLI RAILWAY LINK

SHRI R.K. MHALGI (Thame): I beg to present a petition singed by Shri Ramesh K. Kulkarni and others regarding restoration of Sangli-Mirai and Nandre Madhavnager-New Sagli railway link.

DEMANDS FOR SUPPLEMEN-TARY GRANTS (GENERAL), 1981-82

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1981-82.